

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**

**PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 687/2023**

**WITH**

**ORIGINAL APPLICATION NO. 1228/2024**

**WITH**

**ORIGINAL APPLICATION NO. 646/2024**

**IN THE MATTER OF:**

**AIR QUALITY INDEX IN VARIOUS CITIES & ORS.**

**INDEX**

S.NO	PARTICULARS	PG.NO
1.	RESPONSE ON BEHALF OF THE DISTRICT MAGISTRATE, BAREILLY, <b>RESPONDENT NO. 120</b> IN COMPLIANCE OF THE ORDER DT. 26.11.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
2.	A COPY OF THE LETTER DATED 23.04.2026 IS BEING ANNEXED HEREIN AND MARKED AS <b>ANNEXURE -1.</b>	

3.	A COPY OF THE U.P CLEAN AIR MANAGEMENT PROJECT VIDE ORDER DATED 08.11.2024 IS ANNEXED HEREIN AND MARKED AS <b>ANNEXURE-2.</b>	
4.	A COPY OF THE U.P CLEAN AIR MANAGEMENT AUTHORITY ORDER DATED 12.12.2024 IS ANNEXED HEREIN AND MARKED AS <b>ANNEXURE- 3.</b>	
5.	A COPY OF THE UTILIZATION CERTIFICATES FORM GRF 12A FROM THE YEAR 2019- 2020 TO 2024-2025 IS ANNEXED HEREIN AND MARKED AS <b>ANNEXURE- 4.</b>	

**THROUGH COUNSEL**



BHANWAR PAL SINGH JADON  
STANDING COUNSEL OF U.P.  
[EMAIL-bhanwar09jadon@gmail.com](mailto:EMAIL-bhanwar09jadon@gmail.com)  
PHONE NO.-6375115224

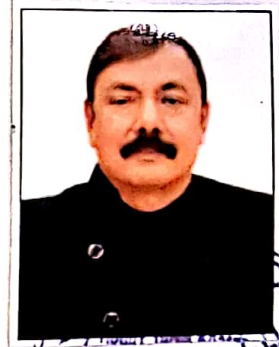
DATE: -13.05.2026

PLACE: - NOIDA



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI



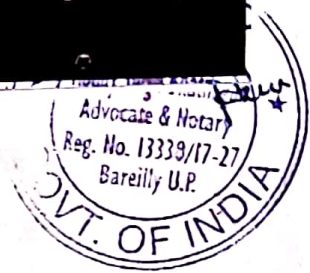
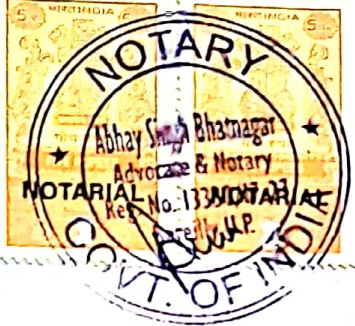
ORIGINAL APPLICATION NO. 687/2023

WITH

ORIGINAL APPLICATION NO. 1228/2024

WITH

ORIGINAL APPLICATION NO. 646/2024



IN THE MATTER OF:

AIR QUALITY INDEX IN VARIOUS CITIES & ORS.

RESPONSE ON BEHALF OF THE DISTRICT MAGISTRATE,  
BAREILLY IN COMPLIANCE OF THE ORDER DT. 26.11.2025 PASSED  
BY THE HON'BLE NATIONAL GREEN TRIBUNAL



I, Avinash Singh aged about 55 years S/o Late Shri Dinesh Bahadur Singh, presently posted as District Magistrate – District Bareilly, The deponent, do hereby solemnly affirm and state on oath as under:

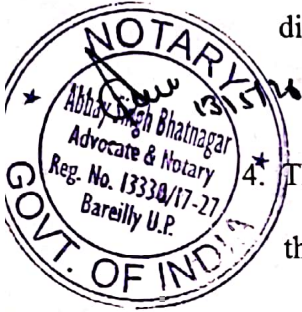
1. That I, the deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

A

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed there from.

**I. BACKGROUND OF THE MATTER**

3. That this O.A was registered in *suo moto* exercise of powers on the basis of the Air Quality Bulletins of CPCB posted on their website in respect of Air Quality Index (AQI) for different cities from 20.10.2023 to 01.11.2023. The said reports show that there are various cities where the air quality index has dipped to “very poor” or even to “severe” stage.



4. That the above-mentioned O.A was listed for hearing on 06.11.2025 wherein the Hon'ble Tribunal directed the Deponent to file their reply/response. The relevant portion of the order has been reproduced herein:

.....“ 2. *Learned Amicus Curiae is permitted to implead the above cities through their District Magistrates. Registry is directed to serve them. Let the cause title of the OA be amended. The newly added Respondents can file their response. Learned Amicus Curia submits that a note along with the suggestions has been filed today.*

A handwritten signature or mark consisting of a circle with a diagonal line through it, possibly representing the initials 'A'.

3. *Learned Amicus Curiae also submits that the concerned Respondents should reflect as to why airshed approach should not be adopted for all NCR State as has been adopted in the U.P. Learned Amicus Curiae has submitted that the regulatory agencies such as CAQM and CPCB are simply issuing the communications and letters and are not taking effective steps for ensuring remediation of the problem at the ground level to maintain ambient air quality. He submits that there is an emergent need to complete the source apportionment study in the non-attainment cities and prepare the city action plan for the improving of air quality in those cities.*

II. **COMPLIANCE UNDERTAKEN**

A. **SOURCE APPORTIONMENT STUDY**

5. That it is humbly submitted that Bareilly has been identified as a Non-Attainment City under the National Clean Air Programme (NCAP). In order to develop a scientifically robust and evidence-based strategy for air pollution control, a Memorandum of Understanding (MoU) was executed on 23.03.2021 between the Indian Institute of Technology, Kanpur (IITK) and U.P Pollution Control Board (UPPCB) for conducting a "Source Apportionment Study" (SAS) for Bareilly City. The said study is being conducted by Indian Institute of Technology Kanpur. An extension for

(A)

completion of the study has been sought vide letter dated 23.04.2026, whereby the timeline has been extended till 31.07.2026. It is further submitted that the study is presently under peer review at the Government level and is expected to be completed by 31.07.2026.

A copy of the letter dated 23.04.2026 is being annexed herein and marked as ANNEXURE-1.

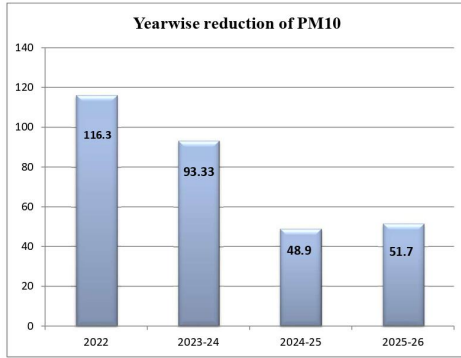


That it is submitted that Air Quality Monitoring Data (Ambient Air Quality Monitoring Data, Details of CAAQM Stations): - In the City Bareilly, 2 CAAQMS Online Monitoring Stations are installed and are currently operational. The details of the 2 existing CAAQM stations are as follows:

S.NO	STATION CODE	LOCATION	PM 10/m3
1.	714	IVRI Izzatnagar	63
2.	715	Near Prabha Cinema, Civil Line,	78

7. It is submitted that the improvement in Air Quality Monitoring Data from the base year 2022 has shown 55.55% improvement in terms of PM 10 from the year 2022-2025 and is disclosed in the chart given below:

(A)



55.55 % Improvement in PM10 from Base year i.e. 2022 - 2025-26.



**B. AIRSHED APPROACH**

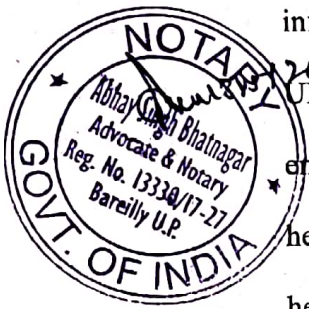
8. U.P Government has approved U.P Clean Air Management Project vide order dated 08.11.2024 for year 2024-2025 to 2029-2030 of Rs.274153.04 Lac with the finance of world bank for including Airshed of whole state of U.P and Indo-Gangetic plain. A copy of the same is annexed as **ANNEXURE-2** Further U.P Clean Air Management Authority has also been

**A**

formulated vide office order dated 12.12.2024. A copy of the same is annexed as ANNEXURE-3.

### C. STACK EMISSIONN REPORT

9. That it is submitted that out of 88 total industrial units, there are approximately 30 industrial units with boilers and furnaces (electric and melting furnaces) that contribute to particulate and gaseous emissions. Major fuels that contribute to emissions are HSD, Wood, Coal, and Rice Husk. The information on stacks, fuel, and their consumption was obtained from UPPCB. AP-42 (USEPA, 2000) emission factors were used to calculate the emissions. For further analysis, the industries are categorized based on stack height as an area source (stack height < 15 m) and as a point source (stack height > 15 m). The major emissions were from the large point source industries.



### D. FUNDS RECEIVED AND UTILISATION REPORTS

10. That it is humbly submitted that, the information/data regarding the funds released, funds received, utilization thereof and submission of utilization certificates Form GRF 12A from the year 2019- 2020 to 2024-2025 are annexed herein and marked as ANNEXURE-4.

(A)

11. That the deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal without demur or delay.

12. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed there from.



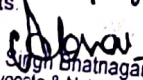
  
DEPONENT

VERIFICATION

Verified at Bareilly on this 13<sup>th</sup> day of May, 2026, that the contents of the above affidavit from paragraphs 1 to 12 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

  
DEPONENT

Certified that Shri. Avinash Singh  
who is identified by Shri. self  
sworn & affirmed the contents of the affidavit  
in my presence at Bareilly on 13/5/26  
at further understood contents

  
Abhay Singh Bhatnagar  
Advocate & Notary  
Bareilly (Govt. of India) 13/5/2026



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD



Ref <sup>H40259 /</sup>.....UPPCB/CL/550/Joint SA & CC Study of Noida Bareilly and Moradabad City/2022-26

Date: 23/04/26

सेवा में,

प्रोफेसर (डॉ) मुकेश शर्मा,  
सिविल अभियांत्रिकी विभाग,  
आई.आई.टी. कानपुर,  
मोबाइल नं.- 9415133162, 8887613115

**विषय:** नोएडा, बरेली एवं मुरादाबाद नगरों की आई.आई.टी. कानपुर द्वारा की जा रही सोर्स अपोर्सनमेंट एवं कैरिंग कैपेसिटी के अध्ययन की समयावधि दिनांक 31/07/2026 तक बढ़ाये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय अपने ई-मेल पत्र दिनांक 09/04/2026 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से आई.आई.टी. कानपुर द्वारा नोएडा, बरेली एवं मुरादाबाद नगरों की सोर्स अपोर्सनमेंट एवं कैरिंग कैपेसिटी के अध्ययन की समयावधि दिनांक 31/07/2026 तक बढ़ाये जाने का अनुरोध किया गया है।

आप द्वारा प्रेषित उपरोक्त संदर्भित ई-मेल पत्र दिनांक 09/04/2026 के क्रम में सम्यक विचारोपरांत सक्षम अधिकारी के अनुमोदन से उपरोक्त अध्ययन की समयावधि दिनांक 31/07/2026 तक बढ़ाई जाती है।

अतः आपसे अनुरोध है कि नोएडा, बरेली एवं मुरादाबाद नगरों की सोर्स अपोर्सनमेंट एवं कैरिंग कैपेसिटी के अध्ययन की फाइनल रिपोर्ट दिनांक 31/07/2026 तक को प्रेषित करने का कष्ट करें।

**संलग्नक:-** यथोपरि।

भवदीय  
Digitally signed by  
IMRAN AHMAD KHAN  
Date: 23-04-2026  
17:55:18

(इमरान अहमद खान)

प्रभारी केंद्रीय प्रयोगशाला

**प्रतिलिपि:-** सदस्य सचिव, 30प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

प्रभारी केंद्रीय प्रयोगशाला

टी.सी.-12वी, विभूति खण्ड, गोमती नगर,  
लखनऊ-226010  
दूरभाष : 522-2720831, 2720828  
फैक्स : 0522 - 2720764, 2720676  
ई-मेल : [info@uppcb.in](mailto:info@uppcb.in)  
वेबसाइट : [www.uppcb.com](http://www.uppcb.com)

TC-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow-226010  
Phone : 0522-2720831, 2720828  
Fax : 0522-2720764  
Email : [info@uppcb.in](mailto:info@uppcb.in)  
Website : [www.uppcb.com](http://www.uppcb.com)

*Shyams*  
28/11/24 PCB

3017/ER-4

क्र० प्रश्नगत प्रकरण में नियमानुसार  
अपेक्षित कार्यवाही करना सुनिश्चित करें।

संख्या-883/81-7-2024

प्रेषक,

मनोज सिंह,  
अपर मुख्य सचिव,  
उ०प्र० शासन।

जिलाधिकारी  
फिरोजाबाद

सेवा में,

1- अपर मुख्य सचिव/प्रमुख सचिव/सचिव,

वित्त/बाह्य सहायित परियोजना/अवस्थापना एवं औद्योगिक विकास/  
सूक्ष्म, लघु एवं मध्यम उद्यम तथा निर्यात प्रोत्साहन/नगर विकास/परिवहन/  
ग्राम्य विकास/कृषि/कृषि शिक्षा एवं अनुसंधान/पशुपालन/  
चिकित्सा, स्वास्थ्य एवं परिवार कल्याण/अतिरिक्त ऊर्जा स्रोत/  
प्राविधिक शिक्षा/उच्च शिक्षा/व्यवसायिक शिक्षा, कौशल विकास और उद्यमशीलता/  
राज्य कर विभाग, उ०प्र० शासन।

2- निदेशक,

पर्यावरण, उ०प्र०, लखनऊ।

3- सदस्य सचिव,

उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7 लखनऊ : दिनांक : 08 नवम्बर, 2024

विषय-उत्तर प्रदेश राज्य के अन्तर्गत विश्व बैंक की सहायता से "उत्तर प्रदेश क्लीन एयर मैनेजमेंट प्रोजेक्ट" क्रियान्वित कराये जाने के सम्बन्ध में।

महोदय,

अवगत कराना है कि वायु प्रदूषण के रोकथाम, नियंत्रण एवं कमी के लिए भारत सरकार द्वारा राष्ट्रीय स्वच्छ वायु कार्यक्रम (NCAP) का क्रियान्वयन प्रदेश के 17 नगरों सहित देश के 131 नगरों में किया गया है। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा आई०आई०टी०, कानपुर के माध्यम से कराये गये तकनीकी शोध में यह ज्ञात हुआ है कि राज्य के नगरों के अंतर्गत लगभग 40 से 50 प्रतिशत वायु प्रदूषण नगर के बाहर स्थित स्रोतों से होता है तथा उत्तर प्रदेश राज्य, भारतीय गंगा के मैदान, एयरशेड के अन्तर्गत स्थित हैं। उक्त के दृष्टिगत वायु प्रदूषण नियंत्रण हेतु नगरों के साथ-साथ हवा के बहाव क्षेत्र अर्थात् एयरशेड के आधार पर सम्पूर्ण राज्य में चिन्हित किये गये वायु प्रदूषण के स्रोतों के विरुद्ध कार्यवाही की जानी आवश्यक है। पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा विश्व बैंक के तकनीकी सहयोग से राष्ट्रीय एवं अंतर्राष्ट्रीय ख्याति प्राप्त संस्थानों के समूह द्वारा उत्तर प्रदेश राज्य हेतु एयरशेड आधारित वायु प्रदूषण संबंधित

NCAP

*sc/ jr/flow*  
*mr...*  
28/11/24

- vi. प्रदेश में राष्ट्रीय स्वच्छ वायु कार्यक्रम के अन्तर्गत निर्धारित लक्ष्यों को प्राप्त किये जाने हेतु कार्यवाही करना।
- vii. परियोजना में कार्बन क्रेडिट के एकीकरण से परियोजना की वास्तविक लागत में बचत भी प्राप्त हो सकेगी।
- viii. परियोजना में लक्षित वायु प्रदूषण के स्रोतों के सम्बन्ध में कार्यवाही के फलस्वरूप वायु प्रदूषण के प्रचालकों के उत्सर्जन में कमी हो सकेगी।
- ix. प्रदेश में वायु प्रदूषण एवं जलवायु परिवर्तन की कार्यवाहियों के क्रियान्वयन हेतु आवश्यक ग्रीन स्किल डेवलपमेन्ट के साथ-साथ ग्रीन जॉब्स हेतु अवसर उपलब्ध हो सकेंगे।
- x. प्रदेश में वायु प्रदूषण नियंत्रण में आम नागरिक एवं नागरिक संगठनों की सक्रिय भागीदारी सुनिश्चित किये जाने हेतु आवश्यक जन-जागरूकता उत्पन्न हो सकेगी।

3- प्रश्नगत परियोजना के अन्तर्गत सेक्टरवार कार्यवाहियों के बिन्दुओं का विवरण निम्नवत् है :-

1. सुदृढ़ीकरण एवं क्षमता विकास (Result Area-1)

क्र०सं०	कार्य का विवरण	क्रियान्वयन विभाग/ एजेन्सी	भौतिक लक्ष्य	वित्तीय लक्ष्य (रु० लाख में)	टिप्पणी
1.	मौजूदा वायु गुणवत्ता मॉनिटरिंग नेटवर्क का विस्तार एवं आधुनिकीकरण	यू०पी०पी०सी०बी० (उ०प्र० प्रदूषण नियंत्रण बोर्ड), नगर विकास विभाग, एस०पी०वी० (Special Purpose Vehicle)	193 नये सी०ए०ए०क्यू० एम०एस० की स्थापना, समीर इन्डस्ट्रियल ऐप विकसित करना तथा चिन्हित सी०ए०ए०क्यू० एम०एस० के आस-पास के क्षेत्र की सड़कों की मरम्मत करना	28410.32	
2.	सुपरसाइट का निर्माण	यू०पी०पी०सी०बी०	03 सुपरसाइटों का निर्माण	6138.19	

			कार्यशाला		
8.	जागरूकता हेतु संचार रणनीति का विकास	एस0पी0वी0	विभिन्न हितधारकों के संवेदीकरण एवं जागरूकता कार्यक्रम	2432.42	
9.	यू0पी0सी0ए0एम0पी0 के कार्यों के निष्पादन हेतु एस0पी0वी0 का गठन, क्रियान्वयन विभागों में यू0पी0 कैंप सेल की स्थापना तथा विभिन्न कार्यों के वैरिफिकेशन हेतु स्वतंत्र सत्यापन एजेन्सी से एम0ओ0यू0	पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, एस0पी0वी0	01 एस0पी0वी0 का गठन तथा 03 स्वतंत्र सत्यापन एजेन्सी से एम0ओ0यू0	11918.38	
10.	एम0आई0एस0 वेब एवं मोबाइल ऐप का विकास	एस0पी0वी0	01 एम0आई0एस0 वेब एवं मोबाइल ऐप का विकास	166.67	
11.	वायु प्रदूषण और सार्वजनिक स्वास्थ्य डेटा का एकीकरण	एस0पी0वी0, डी0ओ0एच0एफ0 डब्लू0 (चिकित्सा स्वास्थ्य एवं परिवार कल्याण विभाग)	डटा एकीकरण हेतु ऐप एवं हेल्थ सिस्टम प्रीपरडनस प्लान का विकास तथा प्रशिक्षण एवं क्षमता विकास	335.05	
योग - ₹0 लाख में				71414.15	

## 2. क्लीन कुकिंग सेक्टर

क्र0 सं0	कार्य का विवरण	क्रियान्वयन विभाग/एजेन्सी	भौतिक लक्ष्य	वित्तीय लक्ष्य (₹0 लाख में)	टिप्पणी
1.	बायोमास आधारित उन्नत चूल्हों का वितरण	ग्राम्य विकास विभाग, यू0पी0एस0आर0 एल0एम0 (उ0प्र0 राज्य ग्रामीण आजीविका मिशन),	35.00 लाख परिवार	7000.00  (₹0 200 प्रति उन्नत चूल्हा का प्रोत्साहन तथा कार्बन फाइनेंस द्वारा पूर्णतया	1. ग्लोबल टेंपडर के माध्यम से कार्बन फाइनेंस हेतु एजेन्सी इम्पैनेल की जायेंगी। 2. बायोमास आधारित उन्नत

					सृजन से कम प्राप्त हुयी तो शेष वित्तीय भार लाभार्थी द्वारा वहन किया जायेगा।
4.	इण्डियन ऑयल कार्पोरेशन द्वारा विकसित नूतन सौर्य चूल्हों हेतु प्रोत्साहन	यू0पी0एस0आर0 एल0एम0, ग्राम्य विकास विभाग, एस0पी0वी0	00.10 लाख परिवार	400.02 (कार्बन फाइनेंस- द्वारा रु 130.00 लाख अनुमानित वित्त पोषित)	ग्लोबल टेण्डर के माध्यम से कार्बन फाइनेंस हेतु एजेन्सी इनपैनेल्ड की जायेगी। •यदि कार्बन फाइनेंसिंग द्वारा वित्तीय सृजन अनुमानित वित्तीय सृजन से कम प्राप्त हुयी तो शेष वित्तीय भार लाभार्थी द्वारा वहन किया जायेगा।
5.	ई0ई0एस0एल0 सोलर इण्डक्शन हेतु प्रोत्साहन	यू0पी0एस0आर0 एल0एम0, ग्राम्य विकास विभाग, एस0पी0वी0	00.10 लाख परिवार	416.51 (कार्बन फाइनेंस- द्वारा रु 130.00 लाख अनुमानित वित्त पोषित)	ग्लोबल टेण्डर के माध्यम से कार्बन फाइनेंस हेतु एजेन्सी इनपैनेल्ड की जायेगी। •यदि कार्बन फाइनेंसिंग द्वारा वित्तीय सृजन अनुमानित वित्तीय सृजन से कम प्राप्त हुयी तो शेष वित्तीय भार लाभार्थी द्वारा वहन किया जायेगा।

	एस0पी0वी0		
योग ₹0 लाख में			49877.90

## 3. परिवहन सेक्टर

क्र0 सं0	कार्य का विवरण	क्रियान्वयन विभाग/ एजेन्सी	भौतिक लक्ष्य	वित्तीय लक्ष्य (₹0 लाख में)	टिप्पणी
1.	भारी डीजल वाहनों को चरणबद्ध तरीके से हटाये जाने हेतु प्रोत्साहन (बीएस-1 से बीएस-3)	परिवहन विभाग	13576 भारी वाहनों को चरणबद्ध तरीके से हटाये जाने एवं 1500 एल0एन0जी0 /ई0एच0डी0वी0 वाहनों के क्रय हेतु अतिरिक्त प्रोत्साहन	38800.00	
2.	भारी वाहन चालकों की क्षमता विकास	परिवहन विभाग	10000 भारी वाहन चालक	944.00	
3.	लखनऊ, कानपुर, गोरखपुर एवं वाराणसी में ई-बस सुविधा के विस्तार हेतु प्रोत्साहन	नगर विकास विभाग, डी0यू0टी0 (नगरीय परिवहन निदेशालय)	1. लखनऊ (150), कानपुर (150), गोरखपुर (100) एवं वाराणसी (100) कुल 500 नई ई-बसों का जी0सी0सी0 मॉडल पर संचालन हेतु कैपिटल इंसेंटिव 2. लखनऊ (02), कानपुर (01), गोरखपुर (01) एवं वाराणसी (01) कुल 05 नये चार्जिंग/डिपो इन्फ्रास्ट्रक्चर का विकास	30000.00	उक्त धनराशि पी0एम0 ई-बस सेवा योजना की बसों को कैपिटल इंसेंटिव के रूप में देय होगी
4.	मध्यवर्ती सार्वजनिक परिवहन (IPT) के आधुनिकरण हेतु तीन पहिया ई-वाहन को प्रोत्साहन तथा चार्जिंग स्टेशन का विकास	परिवहन विभाग, नगर विकास विभाग	1. लखनऊ, वाराणसी एवं गोरखपुर (पायलेट प्रोजेक्ट) में कुल 15,000 मध्यवर्ती सार्वजनिक परिवहन (IPT) के आधुनिकरण हेतु तीन पहिया ई-वाहन (ई-रिक्शा को छोड़कर)को प्रोत्साहन (न्यूनतम 10 प्रतिशत महिलाओं हेतु) 2. लखनऊ एवं वाराणसी में 300	9390.00	

2.	टनल क्लिन तकनीक आधारित ईट भट्टों का पॉइलेट प्रोजेक्ट	एम0एस0एम0ई0 विभाग, एस0पी0वी0	20 टनल क्लिन तकनीक आधारित ईट भट्टे	4150.00 (राज्य सरकार द्वारा एम0एस0एम0ई0 सी0डी0पी0 योजना के अंतर्गत रु 12000.00 लाख अनुदानित)	
3.	जिग-जैग तथा आर0ई0बी0 तकनीक पर आधारित ईट भट्टों के संचालन हेतु ईट भट्टे संचालकों का क्षमता विकास	एम0एस0एम0ई0 विभाग, एस0पी0वी0	100 प्रशिक्षण कार्यशाला	354.00	
4.	औद्योगिक क्लस्टरों में कॉमन स्टीम सुविधा का फेसलिटेशन	अवस्थापना एवं औद्योगिक विकास विभाग, एस0पी0वी0, यू0पी0सी0डा0 (30प्र0 राज्य औद्योगिक विकास प्राधिकरण)	राज्य में न्यूनतम 01 ब्राउन फील्ड एवं 01 ग्रीन फील्ड औद्योगिक क्लस्टर में कॉमन स्टीम सुविधा की स्थापना	210.00	
5.	यू0पी0सी0डा0 में वायु प्रदूषण नियंत्रण हेतु प्रोजेक्ट मैनेजमेण्ट यूनिट की स्थापना तथा औद्योगिक क्लस्टर हेतु एयर एक्शन प्लान का निर्माण	अवस्थापना एवं औद्योगिक विकास विभाग, एस0पी0वी0, यू0पी0सी0डा0	01 प्रोजेक्ट मैनेजमेंट यूनिट तथा 07 औद्योगिक क्लस्टर हेतु एयर एक्शन प्लान का निर्माण	1169.54	
6.	प्रदूषण इन्टेन्सिव एम0एस0एम0ई0 औद्योगिक इकाईयों में सी0ई0एम0एस0 लगाये जाने हेतु प्रोत्साहन	यू0पी0पी0सी0बी0, एस0पी0वी0	1000 एम0एस0एम0ई0 औद्योगिक इकाईयों में सी0ई0एम0एस0 की स्थापना	2500.00	

4.	यू0पी0सी0ए0आर0, नोडल एस0ए0यू0/आई0सी0ए0आर0 एवं अन्य एस0ए0यू0/आई0सी0ए0आर0 में प्रोजेक्ट मैनेजमेंट यूनिट की स्थापना	कृषि विभाग, यू0पी0सी0ए0आर0 (30प्र0 कृषि अनुसंधान परिषद) नोडल एस0ए0यू0 (राज्य कृषि विश्वविद्यालय/ आई0सी0ए0आर0 (भारतीय कृषि अनुसंधान परिषद)	1. यू0पी0सी0ए0आर0 में 01 प्रधान वैज्ञानिक, 01 यंग वैज्ञानिक, 01 कंसल्टेंट, 01 एस0आर0 एफ0 तथा 01 कार्यालय सहायक की आउट सोर्सिंग के माध्यम से नियुक्ति 2. एस0ए0यू0/आई0सी0ए0आर0 में 01 यंग वैज्ञानिक, 01 मिड करियर वैज्ञानिक, 02 फील्ड सहायक तथा 01 कार्यालय सहायक की आउट सोर्सिंग के माध्यम से नियुक्ति 3. अन्य एस0ए0यू0/आई0सी0ए0आर0 में 02 यंग वैज्ञानिक, 02 फील्ड सहायक तथा 01 कार्यालय सहायक की आउट सोर्सिंग के माध्यम से नियुक्ति	3118.27
5.	यू0पी0सी0ए0आर0, नोडल एस0ए0यू0/आई0सी0ए0आर0 एवं अन्य एस0ए0यू0/आई0सी0ए0आर0, कृषि विभाग कृषि विज्ञान केन्द्रों हेतु कुल ऊपरी लागत	यू0पी0सी0ए0आर0 नोडल एस0ए0यू0/आई0सी0ए0आर0 एवं अन्य एस0ए0यू0/आई0सी0ए0आर0, कृषि विभाग	यू0पी0सी0ए0आर0, नोडल एस0ए0यू0/आई0सी0ए0आर0 अन्य एस0ए0यू0 एवं आई0सी0ए0आर0-11 कृषि विभाग, कृषि विज्ञान केन्द्र-72	301.96
6.	बड़े एवं छोटे उपकरणों का क्रय तथा जागरूकता कार्यक्रम/प्रदर्शन	कृषि विभाग	बड़े एवं छोटे उपकरणों का क्रय तथा जागरूकता कार्यक्रम/प्रदर्शन	12407.05
7.	यू0पी0सी0ए0एम0पी0 के कार्यक्रम में शीघ्र नामांकन हेतु किसानों को प्रोत्साहन	कृषि विभाग	5000 रु0 प्रति हेक्टेयर का प्रोत्साहन	2400.00

	तथा कंस्ट्रक्शन हितधारकों के प्रशिक्षण एवं क्षमता विकास हेतु माइयूल का विकास	(Institute of Repute), एस0पी0वी0			
2.	डस्ट नियंत्रण निगरानी हेतु आई0सी0सी0सी0 के उपयोगार्थ एस0ओ0पी0 एवं एप्लीकेशन का विकास	एस0पी0वी0	चयनित शहरों तथा सभी स्मार्ट सिटी में डस्ट नियंत्रण निगरानी हेतु आई0सी0सी0सी0 के उपयोगार्थ एस0ओ0पी0 एवं एप्लीकेशन का विकास	708.00	
3.	मिनी इंटीग्रेटेड कण्ट्रोल एण्ड कमांड सेंटर की स्थापना	एस0पी0वी0, नगर विकास विभाग	12 चयनित शहरों में मिनी इंटीग्रेटेड कण्ट्रोल एण्ड कमांड सेंटर की स्थापना	3000.11	
4.	एम0आर0एस0 आडिट संचालन कर्मियों, क्षेत्रीय कर्मियों एवं पर्यवेक्षकों की क्षमता विकास एवं प्रशिक्षण	एस0पी0वी0, उ0प0स्थानीय निकाय निदेशालय	प्रत्येक 18 प्रशासनिक मण्डल में एम0आर0एस0 आडिट संचालन कर्मियों, क्षेत्रीय कर्मियों एवं पर्यवेक्षकों की क्षमता विकास एवं प्रशिक्षण	472.00	
योग (डस्ट) ₹0 लाख में				4386.61	

## 6(ब) अपशिष्ट

क्र0सं0	कार्य का विवरण	क्रियान्वयन विभाग/एजेन्सी	भौतिक लक्ष्य	वित्तीय लक्ष्य (₹0 लाख में)	टिप्पणी
1.	अपशिष्ट प्रबंधन प्रोजेक्ट मैनेजमेंट यूनिट की स्थापना एवं प्रशिक्षण कार्यक्रम	नगर विकास विभाग, उ0प0 स्थानीय निकाय निदेशालय, एस0पी0वी0	01 प्रोजेक्ट मैनेजमेंट यूनिट की स्थापना	1052.32	
योग (अपशिष्ट) ₹0 लाख में				1052.32	

कुल योग (डस्ट + अपशिष्ट) ₹0 लाख में

5438.94

## 7. आई0जी0पी0 राज्य स्तरीय संयोजक (Result Area-3)

क्र0सं0	कार्य का विवरण	क्रियान्वयन विभाग/एजेन्सी	भौतिक लक्ष्य	वित्तीय लक्ष्य (₹0 लाख में)	टिप्पणी
1.	अंतर राज्यीय कार्यशाला, क्षेत्रीय एक्सपोजर विजिट तथा मानव संसाधन का विस्तार	एस0पी0वी0	1. अंतर राज्यीय कार्यशाला, क्षेत्रीय एक्सपोजर विजिट का आयोजन	1034.07	

Results (DLRs) में निहित है। डी0पी0आर0 के अन्तर्गत उपरोक्त समस्त सेक्टरों के DLIs की प्राप्ति को सत्यापित किये जाने हेतु Programme for Results (P for R) Mechanism के अनुसार स्वतंत्र सत्यापन एजेंसी (IVA) भी आबद्ध किया जायेगा। उक्त के अतिरिक्त परियोजना के सुगम क्रियान्वयन हेतु अनुश्रवण एवं मूल्यांकन की रूपरेखा भी विकसित की गयी है, जिसके आधार पर सम्बन्धित विभाग तथा "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट अथारिटी" द्वारा डी0पी0आर0 में निहित कार्यवाही के बिन्दुओं के क्रियान्वयन का अनुश्रवण एवं मूल्यांकन किया जायेगा, ताकि Programme for Results (P for R) Mechanism के अन्तर्गत निर्धारित लक्ष्यों को नियमानुसार प्राप्त किया जाना सुनिश्चित हो सके।

6- "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट" की विस्तृत परियोजना रिपोर्ट (डी0पी0आर0 वर्ष 2024-25 से 2029-30) में सेक्टरवार कार्यवाही के बिन्दुओं के क्रियान्वयन हेतु पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा नयी योजना का गठन किया जायेगा। परियोजना के अन्तर्गत प्रस्तावित कार्यवाही के बिन्दुओं के क्रियान्वयन हेतु "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट अथारिटी" के द्वारा अनुमोदित वार्षिक कार्ययोजना के अनुसार पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा सम्बन्धित लेखा शीर्ष के अन्तर्गत बजट प्राविधान कराया जायेगा तथा परियोजना के क्रियान्वयन विभागों को "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट अथारिटी" की अनुशंसा के आधार पर धनराशि आवंटित की जाएगी। परियोजना के क्रियान्वयन विभागों द्वारा आबंटित धनराशि के सापेक्ष लेखाशीर्षकवार/मदवार भौतिक/वित्तीय प्रगति के विवरण के साथ उपयोगिता प्रमाणपत्र उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट अथारिटी को उपलब्ध कराया जायेगा। परियोजना के अंतर्गत किये गये व्यय की लेखा परीक्षा संबंधित कार्यान्वयन विभाग द्वारा करायी जायेगी।

7- प्रश्नगत परियोजना को विश्व बैंक से पोषित कराये जाने से क्लीन कुकिंग सेक्टर के अन्तर्गत विश्व बैंक द्वारा Energy Sector Management Assistance Program Clean Cooking Fund (ESMAP) Grant के अन्तर्गत राज्य सरकार को अनुदान (Grant) उपलब्ध कराया जाना प्रस्तावित है। प्रश्नगत परियोजना हेतु राज्य विकास ऋणों पर घरेलू बाजार में ब्याज दरों, विभिन्न मुद्राओं में विश्व बैंक (IBRD) ऋण दरों (lending rates) आदि के विभिन्न तुलनात्मक परिदृश्यों के आधार पर वित्त एवं बाह्य सहायतित परियोजना विभाग द्वारा विश्व बैंक के प्रस्ताव के आधार पर प्रश्नगत "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट" का ऋण Japanese Yen (¥) में लिया जायेगा। परियोजना से सम्बन्धित ऋण एवं

(छ) "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट" के सम्बन्ध में लिये गये उपरोक्त निर्णयों में आवश्यक संशोधन हेतु मा0 मुख्यमंत्री जी को अधिकृत किया जाता है।

कृपया उपरोक्तानुसार "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट" के सम्बन्ध में आवश्यक/अग्रेतर कार्यवाही सुनिश्चित कराने का कष्ट करें।

भवदीय,

Signed by

(~~मनोज सिन्हा~~)

Date: 07/11/2024 20:29:15  
अपर मुख्य सचिव

संख्या एवं दिनांक तदैव

प्रतिनिधि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- सचिव, आर्थिक कार्य विभाग, वित्त मंत्रालय, भारत सरकार, नई दिल्ली।
- 2- सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली।
- 3- अध्यक्ष, राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्रों में वायु गुणवत्ता प्रबन्धन आयोग (CAQM), नई दिल्ली।
- 4- महानिदेशक, भारतीय कृषि अनुसंधान परिषद, नई दिल्ली।
- 5- अध्यक्ष/सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
- 6- कण्ट्री डायरेक्टर, इण्डिया, वर्ल्ड बैंक।
- 7- समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, उ0प्र0 शासन (उपरोक्त विभागों को छोड़कर)।
- 8- महानिदेशक, द एनर्जी एण्ड रिसोर्स इंस्टीट्यूट (TERI), नई दिल्ली।
- 9- प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ।
- 10- परिवहन आयुक्त, उ0प्र0, लखनऊ।
- 11- मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।
- 12- महानिदेशक, उ0प्र0 कृषि अनुसंधान परिषद, लखनऊ।
- 13- महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवायें/परिवार कल्याण, उ0प्र0, लखनऊ।
- 14- समस्त मण्डलायुक्त/जिलाधिकारी, उ0प्र0।
- 15- निदेशक, आई0आई0टी0, कानपुर।

उत्तर प्रदेश शासन  
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7  
संख्या- 897/81-7-2024  
लखनऊ: दिनांक: 12 दिसम्बर, 2024

कार्यालय जाप

उत्तर प्रदेश राज्य के अन्तर्गत विश्व बैंक की सहायता से "उत्तर प्रदेश क्लीन एयर मैनेजमेंट प्रोजेक्ट" क्रियान्वित कराये जाने के सम्वन्ध में शासनादेश संख्या- 883/81-7-2024, दिनांक 08.11.2024 निर्गत किया गया है। उत्तर प्रदेश राज्य के अन्तर्गत विश्व बैंक की सहायता से "उत्तर प्रदेश क्लीन एयर मैनेजमेंट प्रोजेक्ट" के क्रियान्वयन हेतु श्री राज्यपाल एतद्द्वारा "उत्तर प्रदेश क्लीन एयर मैनेजमेंट प्रोजेक्ट अथारिटी" - विशेष प्रयोजन वाहन (SPV) का गठन निम्नवत् किये जाने की सहर्ष स्वीकृति प्रदान करते हैं :-

1.	Name of the Authority	"Uttar Pradesh Clean Air Management Project Authority" and it shall work in Uttar Pradesh duly embedded in Department of Environment Forest and Climate Change (DoEFCC), GoUP
2.	Registered Office of the Authority	The Authority shall have its own separate office which will initially be in Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow, Pin Code-226010.  This address may be changed by adopting and passing the resolution by the Governing Body of the Authority.
3.	Aims and objectives	The aims and objectives for which the Authority is established shall be:  I. To facilitate implementation of World Bank financed UPCAMP program under the umbrella of National Clean Air Program, as per the approved DPR of UPCAMP in the selected project geographies through regular guidance, supervision, monitoring and evaluation measures.  II. Be duly empowered and enabled with the implementing structure inclusive of all stakeholders to achieve the nationally determined air quality standards for the state of Uttar Pradesh.  III. It will have complete flexibility and financial delegation to implement the World Bank financed project.  IV. Planning, design, maintenance and prioritization of works in the project including economic/financial analysis of returns on investments.

- V. Provide technical support and monitor the activities of the implementing departments and agencies with respect to implementation of the World Bank financed UPCAMP and overall clean air actions across the state through regular review, site visits, and feedback for course corrections, if any required.
- VI. Development of the data and knowledge of the Indo- Gangetic Plain airshed to support planning of mitigation and adaptive measures based on scientific analysis, modelling and forecast.
- VII. Facilitate and coordinate activities among the implementing agencies and departments within the state for sharing and drawing of knowledge and experiences to support effective planning and implementation of air pollution control measures in Uttar Pradesh.
- VIII. Advise the State Government in matters of Air pollution and will also take responsibility for development of Inter State coordination assigned by GoUP as and when opportunity arises.
- IX. Coordination with the World Bank and ensuring submitting of all the progress and annual reports in time.
- X. Oversee Capacity building of government officers via exposure visits and training programs both nationally and internationally and assisting in handholding of implementing agencies and other stakeholders. This includes developing and retaining a best practice repository (Model RFP documents, Draft DPRs, Financial models, best practices in SPV formation, use of financial instruments and risk mitigation techniques) and mechanism for knowledge sharing across States (through publications, workshops, seminars etc).
- XI. Promote awareness through various outreach programs.
- XII. Establish an appropriate planning, designing, implementation, maintenance, coordination and monitoring mechanisms for air quality improvement and to delegate appropriate powers as may be necessary for the implementation of the same.
- XIII. Support all air pollution control measures and interventions financed by Government of India and other funding agencies whenever asked on case to case basis.
- XIV. Enter into MoUs, agreements, contracts with

		<p>persons including institutions of any legal entity to enable the state to meet the goals and objectives of the program.</p> <p>XV. Take all such actions, including those not mentioned above but considered necessary for or incidental towards achievement of the goals and objectives of the authority in consistent with the priorities of the state government after due approval of the governing body.</p> <p>XVI. To make rules and procedures for the smooth functioning of the authority and time to time modifications of the same as required.</p> <p>XVII. To establish centre of excellence and fund research activities.</p> <p>XVIII. Mobilize resources within timelines and take measures necessary for the mobilization of resources under the UPCAMP.</p> <p>XIX. To acquire movable and immovable property for the attainment of the objectives.</p> <p>XX. To co-ordinate with other IGP states for the purpose of well-co-ordinated clean air actions across the IGP airshed.</p> <p>XXI. Any other work assigned by the state government..</p>																					
4.	<b>Governing Body of the Authority</b>	<p>The names, addresses and occupations of the first members of the Governing Body to whom by the Rules and Regulations of the Authority, the management of the affairs of the Authority is entrusted are as follows: -</p> <table border="1" data-bbox="555 1290 1230 1901"> <thead> <tr> <th data-bbox="555 1290 624 1391">S. No.</th> <th data-bbox="624 1290 1018 1391">Name, Occupation and Address of the office held</th> <th data-bbox="1018 1290 1230 1391">Status in the Authority</th> </tr> <tr> <th data-bbox="555 1391 624 1451">1</th> <th data-bbox="624 1391 1018 1451">2</th> <th data-bbox="1018 1391 1230 1451">3</th> </tr> </thead> <tbody> <tr> <td data-bbox="555 1451 624 1512">1.</td> <td data-bbox="624 1451 1018 1512">Chief Secretary</td> <td data-bbox="1018 1451 1230 1512">Chairperson</td> </tr> <tr> <td data-bbox="555 1512 624 1603">2.</td> <td data-bbox="624 1512 1018 1603">ACS/PS Finance, Govt. of Uttar Pradesh</td> <td data-bbox="1018 1512 1230 1603">Member</td> </tr> <tr> <td data-bbox="555 1603 624 1695">3.</td> <td data-bbox="624 1603 1018 1695">ACS Agriculture, Govt. of Uttar Pradesh</td> <td data-bbox="1018 1603 1230 1695">Member</td> </tr> <tr> <td data-bbox="555 1695 624 1809">4.</td> <td data-bbox="624 1695 1018 1809">ACS/PS Environment, Forest and Climate Change, Govt. of Uttar Pradesh</td> <td data-bbox="1018 1695 1230 1809">Member Secretary</td> </tr> <tr> <td data-bbox="555 1809 624 1901">5.</td> <td data-bbox="624 1809 1018 1901">ACS/PS Medical health and family welfare, Govt. of Uttar</td> <td data-bbox="1018 1809 1230 1901">Member</td> </tr> </tbody> </table>	S. No.	Name, Occupation and Address of the office held	Status in the Authority	1	2	3	1.	Chief Secretary	Chairperson	2.	ACS/PS Finance, Govt. of Uttar Pradesh	Member	3.	ACS Agriculture, Govt. of Uttar Pradesh	Member	4.	ACS/PS Environment, Forest and Climate Change, Govt. of Uttar Pradesh	Member Secretary	5.	ACS/PS Medical health and family welfare, Govt. of Uttar	Member
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	Pradesh	
6.	ACS/PS, Planning, Govt. of Uttar Pradesh	Member
7.	ACS/PS MSME, Govt. of Uttar Pradesh	Member
8.	ACS/PS Infrastructure and Industrial Development Department, Govt. of Uttar Pradesh	Member
9.	ACS/PS Rural Development, Govt. of Uttar Pradesh	Member
10.	Chairman, UPPCB, Govt. of Uttar Pradesh	Member
11.	ACS/PS Urban Development, Govt. of Uttar Pradesh	Member
12.	ACS/PS Transport, Govt. of Uttar Pradesh	Member
13.	Principal Chief Conservator of Forests and HoFF, Govt. of Uttar Pradesh	Member
14.	Department of External Aided Project, Govt of Uttar Pradesh	Member
15.	Head of PMC (TERI)	Member
This will be the highest decision-making body of the Authority. This Committee may invite any concerned organization/ officer/person as special invitee.		

**UTTAR PRADESH CLEAN AIR MANAGEMENT PROJECT AUTHORITY  
RULES**

1. Name and extent	"Uttar Pradesh Clean Air Management Project Authority" and it shall work in Uttar Pradesh duly embedded in Department of Environment Forest and Climate Change (DoEFCC), GoUP.
2. Registered office of the Authority	The Authority shall have its own separate office which will initially be in Directorate of Environment, Vineet Khand-1, Gomti Nagar, Lucknow, Pin Code-226010. This address may be changed by a resolution adopted and approved by the General Body of the Authority

<p>3. Aims and Objectives</p>	<p>The aims and objectives for which the Authority is established shall be:</p> <ol style="list-style-type: none"> <li>I. To facilitate implementation of World Bank financed UPCAMP program under the umbrella of National Clean Air Program, as per the approved DPR of UPCAMP in the selected project geographies through regular guidance, supervision, monitoring and evaluation measures.</li> <li>II. Be duly empowered and enabled with the implementing structure inclusive of all stakeholders to achieve the nationally determined air quality standards for the state of Uttar Pradesh.</li> <li>III. It will have complete flexibility and financial delegation to implement the World Bank financed project.</li> <li>IV. Planning, design, maintenance and prioritization of works in the project including economic/financial analysis of returns on investments.</li> <li>V. Provide technical support and monitor the activities of the implementing departments and agencies with respect to implementation of the World Bank financed UPCAMP and overall clean air actions across the state through regular review, site visits, and feedback for course corrections, if any require</li> <li>VI. Development of the data and knowledge of the Indo-Gangetic Plain airshed to support planning of mitigation and adaptive measures based on scientific analysis, modelling and forecast.</li> <li>VII. Facilitate and coordinate activities among the implementing agencies and departments within the state for sharing and drawing of knowledge and experiences to support effective planning and implementation of air pollution control measures in Uttar Pradesh.</li> <li>VIII. Advise the State Government in matters of Air pollution and will also take responsibility for development of Inter State coordination assigned by GoUP as and when opportunity arises.</li> <li>IX. Coordination with the World Bank and ensuring submitting of all the progress and annual reports in time.</li> <li>X. Oversee Capacity building of government officers via exposure visits and training programs both nationally and internationally and assisting in handholding of implementing agencies and other stakeholders. This includes developing and retaining a best practice repository (Model RFP documents,</li> </ol>
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Draft DPRs, Financial models, best practices in SPV formation, use of financial instruments and risk mitigation techniques) and mechanism for knowledge sharing across States (through publications, workshops, seminars).

- XI. Promote awareness through various outreach programs.
- XII. Establish an appropriate planning, designing, implementation, maintenance, coordination and monitoring mechanisms for air quality improvement and to delegate appropriate powers as may be necessary for the implementation of the same.
- XIII. Support all air pollution control measures and interventions financed by Government of India and other funding agencies whenever asked on case to case basis.
- XIV. Enter into MoUs, agreements, contracts with persons including institutions of any legal entity to enable the state to meet the goals and objectives of the program.
- XV. Take all such actions, including those not mentioned above but considered necessary for or incidental towards achievement of the goals and objectives of the authority in consistent with the priorities of the state government after due approval of the governing body.
- XVI. To make rules and procedures for the smooth functioning of the authority and time to time modifications of the same as required.
- XVII. To establish centre of excellence and fund research activities.
- XVIII. Mobilize resources within timelines and take measures necessary for the mobilization of resources under the UPCAMP.
- XIX. To acquire movable and immovable property for the attainment of the objectives.
- XX. To co-ordinate with other IGP states for the purpose of well-co-ordinated clean air actions across the IGP airshed.
- XXI. Any other work assigned by the state government.

#### Definitions

In the interpretation of these rules the following expressions shall have the following meaning unless inconsistent with the subject or context: -

- a) "Act" means the Societies Registration Act, 1860

		<p>(Act Mo. XXI of 1860):</p> <p>b) "ACS" means Additional Chief Secretary;</p> <p>c) "PS" means Principal Secretary</p> <p>d) "PCCF and HoFF" means Principal Chief Conservator of Forests and Head of Forest Forces;</p> <p>e) "CAMPA" means Clean Air Management Program Authority</p> <p>f) "CEO" means Chief Executive Officer;</p> <p>g) "Chairperson" means Chairperson of the Authority and Governing Body of the Authority;</p> <p>h) "Central Government" means the Government of India;</p> <p>i) "Special Secretary" means Special Secretary or equivalent in Government of UP;</p> <p>j) "Chief Conservator of Forests" means Chief Conservator of Forests or equivalent in Department of forest;</p> <p>k) "Department" means Department of Environment, Forest and Climate Change, Uttar Pradesh;</p> <p>l) "Executive Committee" means the Executive Committee as constituted under rule 28 of these Rules;</p> <p>m) "Governing Body" means the Governing Body of the Authority as constituted under rule 27 of these Rules;</p> <p>n) "Government" means the State Government of Uttar Pradesh;</p> <p>o) "State" means State of Uttar Pradesh;</p> <p>p) The "Authority" means the Uttar Pradesh Clean Air Management Program Authority;</p> <p>q) "PMU" means Project Management Unit.</p> <p>r) "PMC" means Project Management Consultant.</p> <p>s) "Project Legal Agreement(s)" refers to the agreement between the Government of Uttar Pradesh, Government of India and the World Bank for the financing of the UPCAMP.</p> <p>t) "DPR" refers to Detailed Project Report.</p>
5.	<b>Members of Authority</b>	The Authority shall consist of all the members of Governing Body and Executive Committee.
6.	<b>Terms of non-official members of Authority</b>	The term of office of nominated non-official members in the Authority shall be two years; Provided that non official members may be renominated; Provided further that total terms of office of the non-official members shall not exceed

		6 years.
7.	<b>Terms of ex-officio member of Authority</b>	The membership of the ex-officio members of the Authority or its any committee/body shall terminate when he/she/they ceases/cease to hold office by virtue of which he/she/they was/were members of the Authority and his/her/their successor(s) will automatically become the member unless modified by Chairman or the competent authority.
8.	<b>Roll of Members</b>	The Authority shall maintain a Roll of members and every member of the Authority shall sign the Roll and state therein his/her occupation and address. No person shall be deemed to be member unless he/she has signed the Roll as aforesaid.
9.	<b>Change of Address</b>	If a member of the Authority changes his/her address, he/she may notify his/her new address in the Roll of members. But if he/she fails to notify his/her new address, the address in the Roll of members shall be deemed to be correct address.
10.	<b>Cessation of membership</b>	A member of the Authority shall cease to be member if he/she dies, resigns, becomes of unsound mind, becomes insolvent or is convicted for a criminal offence involving moral turpitude or if he/she is removed by the Government from the membership of the Authority or if he/she accepts a full-time appointment in the Authority or if he does not attend three consecutive meetings of the Authority without taking leave of the Chairperson. Those members of the Authority who are members by virtue of the post they held in the Government shall cease to be a member of the Authority on relinquishing the charge of the post by virtue of which they were members. The successor on the post shall automatically become the member of the Authority.
11.	<b>Resignation</b>	A member of the Authority, other than the member of the Authority who is member by virtue of the post he holds in the Government, may resign office by a letter addressed to the Chairperson and such resignation shall take effect from the date it is accepted by the Chairperson.
12.	<b>Vacancy</b>	Any vacancy in the Governing Body or Executive Committee shall be filled in by nomination and the term of office of a member nominated to fill a casual vacancy shall continue for the remainder of the term of the member in whose place he is nominated.
13.	<b>Effect of Vacancy</b>	No act or proceedings of the Governing Body or Executive Committee shall be invalid merely by reason of the existence of any vacancy therein or of any irregularity in appointment or nomination of any of its members

14.	Meeting of Governing Body	The Governing Body shall meet at least twice a year and whenever the Chairperson thinks fit.
15.	Meeting of Executive Committee	The Executive Committee shall meet ones every 3 months but it may also meet earlier or at such other interval as may be decided by the Chairperson.
16.	Notice for Meeting	For every meeting of the Governing Body or Executive Committee fifteen day's notice shall be given: Provided that in case of emergency the Chairperson may reduce the period of notice to such period as he deems fit.
17.	Quorum	Not less than half members of the Governing Body or Executive Committee as the case may be shall constitute quorum for any meeting: Provided that if a meeting is adjourned for want of quorum, a fresh meeting shall be immediately convened.
18.	Presiding Officer of Meeting	The Chairperson, if present, shall preside at every meeting of the Governing Body or Executive Committee concerned. In the absence of the concerned Chairperson, meeting shall be presided by person nominated by the Chairperson for the meeting.
19.	Vote	Each member of the Governing Body or Executive Committee shall have vote and all the matter shall be decided by the majority of votes. In case of equality of votes. The concerned Chairperson shall have a casting vote.
20.	Resolution	<p>Agenda of the meeting of the Governing Body or Executive Committee shall be circulated among the members at least seven days before the meeting; Provided that a member of the Governing Body or Executive Committee may move a resolution at a meeting of the Governing Body or Executive Committee after giving a notice of one clear week or with the permission of the concerned Chairperson or the person presiding over the meeting.</p> <p>Any business which it may be necessary for the Governing Body/Executive Committee to perform may be performed by a resolution in writing, circulated among all its members and approved by a majority of the members recording their consent of such resolution and it shall be as effective and binding as if such resolution has been passed at a meeting of the Governing body/Executive committee.</p>
21.	Ruling of the Chairperson	Ruling of the concerned Chairperson in regard to all questions of procedure shall be final.
22.	Minutes	The minutes of the proceedings of a meeting of the

		<p>Governing Body or Executive committee shall be drawn up by the Member-Secretary and circulated amongst the members of Governing Body or Executive Committee. The minutes along with any amendments suggested shall be placed for confirmation at the next meeting of the Governing Body or Executive Committee. After the minutes are confirmed and signed by the concerned Chairperson, they shall be recorded in the Minutes Book.</p>
23.	<b>Authentication</b>	<p>All orders and decisions of the Governing Body or Executive committee shall be authenticated by the signature of the concerned Member-Secretary or any other person authorized by the Governing Body /Executive Committee in this behalf.</p>
24.	<b>Copy to Government</b>	<p>Apart from the matters requiring approval of the Government under these Rules, which shall be submitted to the Government separately giving full detail thereof, a copy of the proceedings of each of the meeting of the Authority or Governing Body or Executive committee shall be furnished to the Government</p>
25.	<b>Rules for Various Allowances</b>	<p>A non-official member of the Authority and any committee constituted by the Authority or the Governing Body or Executive committee shall be entitled to such travelling allowance and daily allowance as may be admissible under rule-20 of Financial Handbook Volume III read with office memorandum number Sa-4-1487/Dus-88-600/88 dated December 1, 1988 of Vitta (Samanya) Anubhag-4 Government of Uttar Pradesh: Provided that employees of the Central Government or the Governing Body or Executive committee will be governed by the respective Government rules for travelling and daily allowance in respect of journey undertaken to attend the meetings of the Authority or the Governing Body or Executive committee in connection with the business of the Authority or the Governing Body or Executive committee.</p>
26.	<b>Functions of the Authority</b>	<p>The functions of Authority shall include, inter alia-</p> <ul style="list-style-type: none"> <li>(i) Implementing, overseeing and promoting air pollution mitigation and reduction measures across the state undertaken and financed by world bank and other agencies including government.</li> <li>(ii) Maintaining a separate bank account in respect of the funds received and books of accounts for the amounts spent.</li> <li>(iii) Creating transparency for the project and</li> </ul>

		<p style="text-align: center;">mobilizing citizen engagement and support.</p> <ul style="list-style-type: none"> <li>(iv) Authority shall do the monitoring and evaluation of the works undertaken related to UPCAMP in line with funding program agreement and implementation of state Clean Air Action plan.</li> <li>(v) Engage and facilitate third-party independent verification agency as required for the World Bank program for Results Finance and submit DLI verification reports entwined to the World bank.</li> <li>(vi) Ensure monitoring and follow up of the Project legal agreements and Detailed Project Report.</li> <li>(vii) Coordinate with the implementing agencies and departments and receive physical and financial progress reports and audit reports in time for implementation of UPCAMP.</li> <li>(viii) Establish its own salary structure and allowances and benefits structure and to employ, retain or dismiss/terminate personnel as required.</li> <li>(ix) Accept, make, enclose or otherwise execute cheques, drafts, receipts, bills of exchange or other instruments and securities as are required for the conduct of the authority's business.</li> <li>(x) Make rules and byelaws for the conduct of the activities of the authority and to add, rescind or vary them from time to time as deemed necessary.</li> <li>(xi) Constitute such committees as the authority may deem fit to carry out its functions or to provide advice on matters related to authority's activities.</li> <li>(xii) Develop the reporting mechanism for all implementing agencies/departments w.r.t to activities being undertaken/financed under UPCAMP.</li> <li>(xiii) Do all such other things not mentioned above as the authority may deem fit for the attainment of all or any of the project objectives.</li> <li>(xiv) After phasing of the World Bank, project may continue to facilitate the implementation of the long-term strategy for air pollution management in the state.</li> <li>(xv) To coordinate with related State Government Departments and Gol to ensure maximum possible allocation under Centrally Sponsored Schemes related to Environmental and Air Quality Management.</li> </ul>
27.	<b>Governing Body of</b>	1) The general superintendence, direction and control of the affairs of the Authority and its funds and

the  
Authority

property, movable and immovable shall be vested  
in the Governing Body.

- 2) The Authority shall be managed by the Governing  
Body consisting of the following:

S. No	Name, Occupation and Address of the office held	Status in the Authority
1	2	3
1.	Chief Secretary	Chairperson
2.	ACS/PS Finance, Govt. of Uttar Pradesh	Member
3.	ACS Agriculture, Govt. of Uttar Pradesh	Member
4.	ACS/PS Environment, Forest and Climate Change, Govt. of Uttar Pradesh	Member Secretary
5.	ACS/PS Medical health and family welfare, Govt. of Uttar Pradesh	Member
6.	ACS/PS, Planning, Govt. of Uttar Pradesh	Member
7.	ACS/PS MSME, Govt. of Uttar Pradesh	Member
8.	ACS/PS Infrastructure and Industrial Development Department, Govt. of Uttar Pradesh	Member
9.	ACS/PS Rural Development, Govt. of Uttar Pradesh	Member
10.	Chairman, UPPCB, Govt. of Uttar Pradesh	Member
11.	ACS/PS Urban Development, Govt. of Uttar Pradesh	Member
12.	ACS/PS Transport, Govt. of Uttar Pradesh	Member
13.	Principal Chief Conservator of	Member

	Forests and HoFF, Govt. of Uttar Pradesh	
14.	Department of External Aided Project, Govt of Uttar Pradesh	Member
15.	Head of PMC (TERI)	Member
3)	The Governing Body may invite and concerned officer/person as a special invitee.	
4)	<p>It shall lay down the broad policy framework for the functioning of Authority and review its working from time to time. It will provide overall guidance and play an advisory role to the Authority regarding:</p> <ul style="list-style-type: none"> <li>• Overall policy direction and guidance for the approved activities of the UPCAMP and clean air actions across the state.</li> <li>• Appropriate guidance and powers to the Executive Committee chaired by ACS/PS, DoEF&amp;CC for implementation of the envisaged goals and objectives of the program.</li> <li>• Approve annual work plans, annual reports, audit reports, and or other such documentation related to UPCAMP submitted by the Executive committee for approval/guidance.</li> <li>• Approve an independent auditor for the Authority.</li> <li>• Approve the annual budget of funds based on progress in implementation of UPCAMP.</li> <li>• Recommend mid-course correction in the implementation as and when required and also to change the outlay in World Bank financed UPCAMP across the sectors and sub- components on need basis.</li> <li>• Lay down and/or approve rules and procedures for the functioning of the body and its executive committee.</li> <li>• Approve an internal policy for managing Human Resources contracted or brought on by deputation by the Authority and its Directorate.</li> <li>• Undertake half-yearly review of activities of the project including budget, implementation</li> </ul>	

and co-ordination with other missions/ schemes and activities of various departments.

- Strive for greater convergence of different schemes under implementation in various sectors to facilitate implementation of long-term strategy for air pollution management in the state.
- Provide guidance regarding future actions.
- All other works Body deems fit.

28. **Executive Committee**

Executive Committee shall consist of the following members of the Authority:

S.No.	Name and Designation	Post
1	Additional Chief Secretary/ PS, DoEFCC	Chairman
2	Secretary, Planning	Member
3	Secretary, Finance	Member
4	Nodal officer of Transport Department	Member
5	Nodal officer of Urban Development Department	Member
6	Nodal officer of Department of MSME	Member
7	Nodal officer of Department of Rural Development	Member
8	Nodal officer of Department of Urban Local Bodies	Member
9	Nodal officer of Department of Animal Husbandry	Member
10	Nodal officer of Department of Agriculture	Member
11	Nodal officer of Department of Industries	Member
12	Nodal officer of Department of Health and Family Welfare	Member
13	Nodal officer of Infrastructure and Industrial Development Department	Member
14	MS, UPPCB	Member
15	Director, Dol.	Member

16	Chief Conservator of Forests (nominate by PCCF&HoFF)	Member
17	CEO, UPCAMP	Member Secretary
18	World Bank representatives	Invited Member
19	TERI representatives	Invited Member

1) This Committee may invite any concerned officer/person as special invitee. This committee will meet at least once in three months.

2) The functions and powers of Executive Committee shall be: -

- The Executive Committee will exercise all executive and financial powers of the Authority for implementation of UPCAMP.
- Prepare and place rules and procedures for the functioning of the body and its Executive Committee for the approval of the General Body, subject to the overarching objectives and core principles of Authority;
- Monitor the progress of the utilization of funds of UPCAMP that are spent by the authority, and funds released by the Authority to implementing agencies and departments;
- Ensure timely preparation Annual Plan of Operation (APO) of UPCAMP for the approval of the Governing Body.
- Recommend the release of the budgets to implementing departments/agencies against the approved Annual Plan of Operation, only on basis of which administrative departments will sanction the budget and releases. It will also have authority to stop payments to erring departments, agencies and contractors.
- Ensure preparation of physical and financial reports, annual accounts and the annual reports.
- Ensure that the annual accounts of the Authority are audited by firm of chartered accountants within 9 months from the end of each financial year.
- Supervise the works being implemented in the state out of the funds of UPCAMP and the implementation of state clean air action plan.
- Ensure inter-departmental coordination and co-ordination with other missions/schemes and activities of various Ministries/Departments for implementation of UPCAMP and clean air

action plan of the state.

- Review annual work plan of different implementation agencies prepared, as required under the program, and endorse the same.
- Ensure timely release of funds to the implementing agencies and departments, and obtain expenditure/ financial reports. The executive committee shall provide overall supervision on matters having legal dimensions/arbitration to be dealt by the authority, its implementing agencies and field divisions for all issues pertaining to the program and Any other work as directed by the Government of Uttar Pradesh, from time to time.

29. **Functions and powers of the Chief Executive Officer**

CEO UPCAMP Authority will be an officer not below the rank of Secretary to the State Government, appointed by the State Government. The officer must have minimum 4 years' experience of working in the field of pollution and environment.

The CEO will function as the Member-Secretary of the Executive Committee and will be the overall in-charge of all activities related to the Authority. The CEO will be supported with a technical, financial and implementation wings of the UPCAMP Directorate in addition to representatives of an Advisory group from other relevant departments of Uttar Pradesh.

**Functions and powers of the CEO**

- a) The CEO shall be supported by the officers, staff, expert and consultants of all the wings of the authority. The general functions and powers of the CEO are as defined and decided from time to time by the Governing Body and or Executive Committee as the case may be in addition to the following:
- b) The CEO will exercise as Head of Department for all establishment and Financial Matters of the Authority.
- c) The CEO will be empowered to execute the decisions of the Governing Body and Executive Committee.
- d) Will carry out the duties of the member secretary and convener of the executive committee.
- e) Will exercise the duties and functions of the CEO of the authority diligently and as delegated.
- f) Assist, guide and super vise activities of the authority in planning, designing, data collection.

		<p>management, implementation, monitoring, accounting, auditing and evaluation of activities according to the project and implementation of clean air action plan in the state.</p> <p>g) Assume responsibility for preparation of the annual work plans of the authority and inclusions of projects in pursuant to the procurement and execution plan approved by the higher committees.</p> <p>h) Develop and implement project management strategies in association with all stakeholders.</p> <p>i) Develop good relationships with funder, institutions and other stakeholders and manage the implementation of agreed outcomes.</p> <p>j) Monitor financial sanction and the release of funds for implementation of the program pursuant to provisions directed by higher committees.</p> <p>k) Assist and guide the introduction of project specific Management Information System to enhance monitoring program implementation and information dissemination.</p> <p>l) Develop and implement internal quality control and evaluation systems.</p> <p>m) Chair project review meetings of the program, consultants/Monitoring and evaluation consultants etc and delegate follow up action.</p> <p>n) Carry out field inspection of authority activities and initiate corrective actions where necessary.</p> <p>o) Initiate disciplinary action against officials and staff engaged in implementation of the program as necessary using the procedures of the government.</p> <p>p) Discharge all statutory responsibilities of the authority as required to facilitate smooth implementation of the program.</p> <p>q) Carry out other responsibilities as directed by the higher committees.</p> <p>r) To enquire into any complaints regarding the implementation of the project by any department /agency.</p> <p>s) Take responsibility for meeting the program financial, timeline, quality assurance and reporting and accountability outcomes.</p>
30.	Authority	The primary aim of this directorate is to fast-track

Directorate

implementation of world bank financed UPCAMP program under the umbrella of National Clean Air Program, as per the approved DPR in the selected project locations and implementation of State clean air action plan.

**Objectives and Functions**

- I. Take actions as recommended by the review missions of the funding agencies and or as directed by government of Uttar Pradesh.
- II. Create technical, administrative and other temporary posts in the authority as considered necessary for the implementation of the program.
- III. Execute activities designated for the authority in the Project in a timely manner.
- IV. Prepare books of accounts for different activities implemented by the authority, and obtain expenditure statements / financial reports from its implementing agencies.
- V. Enter into contract/agreement for purchase, hire, dispose both movable and immovable property in pursuance of the decisions of the Governing Body as per the financial rules and government order of UP Govt.
- VI. Manage funds of the authority, submitting annual budget and all reports to Executive Committee and there on to Governing Body for their approval, and monitoring financial expenditures and fund flows.
- VII. The authority shall cause its accounts audited annually by firm of chartered accountants appointed by Governing Body within 9 months from close of financial year.
- VIII. Consolidate and obtain in principle approval of annual work plans.
- IX. Based on the approval of the overall work plan and budgets, approve all procurements and contract award including recruitment of contractual staff/consultants carried out by the authority and its implementing agencies during the period program.
- X. Monitor physical and financial progress of program implementation.
- XI. Submit annual/quarterly financial statements and cause action for obtaining replenishments of fund
- XII. Supervise and closely monitor the activities of the authority.
- XIII. Take all actions necessary for fulfilment of authority target and objectives. This will include

		<p>suggesting to the higher committees and implementing departments for development and implementation of new initiatives.</p> <p>XIV. Submit expenditure statements against funds received.</p> <p>XV. Take all such actions, including those not mentioned above but considered necessary for or incidental towards achievement of the goals and objectives of the authority in consistent with the priorities of the state government.</p> <p>XVI. Submit disbursement claims and Disbursement-Linked Indicator (DLI) claims to the World Bank in line with agreed formats and procedures.</p> <p>XVII. Draft internal policies for managing the Human Resources contracted or brought into deputation by the Directorate.</p> <p>XVIII. Establish well equipped office with modern updated systems of working like biometric attendance etc for the members/staff of the authority.</p>						
31.	<p><b>Details of Authority Directorate</b></p>	<p>The Authority Directorate will serve as project implementation arm of the authority It will also assist the authority to ensure implementation of States's clean air action plan through proper monitoring and supervision. It will be staffed with personnel and experts drawn on deputation from State departments and on contract basis post-retirement and otherwise. Each unit and the office of CEO will be suitably staffed with the supporting ministerial staff, drivers, MPS, data entry operators etc. The CEO of the Authority shall distribute the work under rules of business among the ACEO and DCEOs. The Administrative and Establishment works may be assigned to ACEO by the CEO under the rules of business of the Authority. It shall have the following units :</p> <table border="1" data-bbox="614 1384 1284 1877"> <thead> <tr> <th>Unit</th> <th>Designation</th> <th>Level</th> </tr> </thead> <tbody> <tr> <td>Administration and Finance (Will undertake all administrative and financial functions, RAI interventions and Research,</td> <td>ACEO (A&amp;R)</td> <td>Minimum Level 11 officer on deputation having relevant experience in the field of administration</td> </tr> </tbody> </table>	Unit	Designation	Level	Administration and Finance (Will undertake all administrative and financial functions, RAI interventions and Research,	ACEO (A&R)	Minimum Level 11 officer on deputation having relevant experience in the field of administration
Unit	Designation	Level						
Administration and Finance (Will undertake all administrative and financial functions, RAI interventions and Research,	ACEO (A&R)	Minimum Level 11 officer on deputation having relevant experience in the field of administration						

Training, knowledge sharing and stakeholder engagement)		
<b>Administration</b>		
	Finance Controller cum Finance Management Expert	On Deputation from Uttar Pradesh Financial services or on Post retirement (Last Pay-Pension basis) or on contract having relevant experience in managing external aided project.
	Accountant	On Deputation from Uttar Pradesh Financial services or on Post retirement (Last Pay-Pension basis) or on contract having relevant experience.
	Procurement Incharge	On Deputation or on Contract or on Post retirement (Last Pay-Pension basis)
	Establishment Incharge	On Deputation or on Contract or on Post retirement (Last Pay-Pension basis)
	Climate/Air Pollution Finance Expert*	3+ years' experience
	Store Keeper	Minimum Level 5 (on deputation)
<b>Research</b>		
	Consultant C (Air Pollution research expert, 1 nos)	As per guidelines of Ministry of Science & Technology, Department of Science & Technology, Govt
	Consultant C (Training expert, 1 nos)	
	Consultant C (public awareness and	

	communications specialist)	
	Consultant C (Stakeholder/Community engagement specialist)	
Technical 1 (Agriculture and Livestock)	DCEO (Agriculture and Livestock)	Minimum Level 10 officer on deputation or post-retirement on contract basis having relevant experience.
	Consultant C (Expertise in Fertilizer, 1 nos)	As per guidelines of Ministry of Science & Technology, Department of Science & Technology, GoI
	Consultant B (expertise in Livestock, 1 nos)	
Technical 2	DCEO (MSME)	Minimum Level 10 officer on deputation or post retirement on contract basis having relevant experience
	Consultant C (Industries and boiler expert, 1 nos)  Consultant C (Brick kiln expert, 1 nos)	As per guidelines of Ministry of Science & Technology, Department of Science & Technology, GoI
Technical 3 (Clean Cooking)	DCEO (CC)	Minimum Level 10 officer on deputation or post retirement on contract basis having relevant experience
	Consultant C (Social Science, 1 nos)  Consultant C (Finance and banking, 1 nos)  Consultant C (Biogas, 1 nos)	As per guidelines of Ministry of Science & Technology, Department of Science & Technology, GoI or retired government officer from finance/statistical/social /relevant background on last pay minus pension basis

	Carbon Market Expert (1 nos)	Minimum 10 years experience
Technical 4 (Urban)	DCEO (Urban)	Minimum Level 10 officer on deputation
	Consultant (Solid waste Management. 1 nos)  Consultant (Dust reduction, 1 nos)  Consultant (transport. 1 nos)	As per guidelines of Ministry of Science & Technology. Department of Science & Technology. Gol
Monitoring & evaluation	DCEO(ME)	Minimum Level 10 officer on deputation
	Consultant C (Environmental and Social Risk Management Screening and Monitoring Specialist)  Consultant C (CEMS Expert, 1 nos)  Consultant B (GIS expert, 1 nos)  Consultant C (Software development expert, 1 nos)  Consultant C (Pollution Monitoring Systems, 1 nos)  Consultant C	As per guidelines of Ministry of Science & Technology. Department of Science & Technology. Gol

	(Research and Development, 1 nos)	
Research and Training (RA1)	Research Manager	As per guidelines of Ministry of Science & Technology. Department of Science & Technology, GoI
	<p>Consultant C (Air Pollution research expert, 1 nos)</p> <p>Consultant C (Training expert, 1 nos)</p> <p>Consultant C (public awareness and communications specialist)</p> <p>Consultant C (Stakeholder/Community engagement specialist)</p>	As per guidelines of Ministry of Science & Technology. Department of Science & Technology, GoI
Interstate Coordination (RA3)	Senior Consultant, 1 nos* (Salary proposed under RA3 budget)	30+ years' experience
Technical Advisory Group	This group consisting of representation from different executing departments and other domain specialists nominated by TERI shall provide technical guidance to the Authority in planning and implementation of UPCAMP activities in the state.	
<p>"The UPCAMP envisages building a road map for long term air shed based strategy in the State. This would require augmentation of financial resources and developing synergies with projects/funding from multilateral/bilateral agencies and philanthropic organisations. To coordinate with philanthropies and other such institutions to progress the project into program mode a climate/air quality management finance expert would be necessary. His services may be Non Stationed nature as</p>		

		per requirements of the work.
32.	UPCAMP CELL	UPCAMP CELL will be created at the level of each nodal officer of the implementing agency/department for smooth functioning. It will be equipped with all basic facilities like supporting staff, computers etc. borne from project funding.
33.	Fund	<ol style="list-style-type: none"> <li>1. The funds of the Authority shall consist of the following : <ul style="list-style-type: none"> <li>• Recurring and non-recurring grants received from Government of Uttar Pradesh, Government of India and World Bank and any other donor agency for the furtherance of the objectives of the authority</li> <li>• Income from other sources</li> </ul> </li> <li>2. There shall also be a special fund which consist of : <ul style="list-style-type: none"> <li>• Such amounts as are received with a specific condition that the income thereof alone used for the purpose of the Authority (with the corpus being left intact)</li> <li>• Such other amount as Governing Body may decide to divert from the regular fund to the special fund to be used in the manner specified in clause(1)</li> </ul> </li> <li>3. Any expenditure on this project to be incurred by the state government would have to pass through the budget of the Government.</li> <li>4. The monies received in the Fund shall be kept in the interest-bearing account(s) in Nationalized Banks as per the prevailing rates of the Banks.</li> </ol>
34.	Utilization and Disbursement of Fund	<ol style="list-style-type: none"> <li>1) The fund shall be utilized for meeting; - <ol style="list-style-type: none"> <li>(i) Expenditure towards the work as per approved APO;</li> <li>(ii) The non-recurring as well as recurring expenditure for the management of the Authority including the salary and allowances payable to its officers and other employees.</li> <li>(iii) The expenditure incurred on monitoring and evaluation as per the APO subject to overall ceiling of 2% of amount to be spent every year;</li> <li>(iv) Disbursement on such other related projects for which monies has been received or approved</li> <li>(v) Expenses of Authority in the discharge of its functions having regard to the purposes for</li> </ol> </li> </ol>

		<p>which any grants loans, or borrowings are received and for matters connected therewith or incidental thereto;</p> <p>(vi) Expenses on the objects and for purposes authorized by Authority and</p> <p>All work at the ground level shall be executed through designated Departments or Agencies as decided.</p> <p>2) Disbursement of fund</p> <p>(i) Authority shall release monies in predetermined installments as per the Annual Plan of Operation (APO) finalized and approved subject to achievement of targets</p> <p>(ii) The fund and the bank account shall be operated jointly by CEO and Finance Controller or as decided by the Governing Body for this purpose.</p>
35.	<b>Accounting Procedure</b>	<p>1) Authority shall prepare in such form and at such time in each financial year as may be prescribed, its budget for the next financial year showing the estimated receipts and expenditure of the Authority</p> <p>2) Authority shall adopt financial regulations and procedures in particular the procedure for approval and implementing the APO.</p> <p>3) Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts.</p>
36.	<b>Audit</b>	<p>1) The annual accounts of the authority shall be audited by firm of Chartered Accountants appointed by the Governing Body. The auditor will certify the accounts and provide an audit opinion on the State of Affairs of the Authority. The audit report will be submitted within 9 Months for the end of each financial year (April to March).</p> <p>2) The accounts of the Authority shall also be open to be audited by the State Accountant General at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Authority to the State Accountant General.</p> <p>3) The State Accountant General and any other person appointed by him in connection with the audit of the accounts of the Authority shall have</p>

		<p>the same rights and privileges and authority in connection with such audit as the Accountant General generally has in connection with the audit of the Government accounts and in particular shall have the right to demand the production of books accounts connected vouchers and other documents and papers and to inspect the office of the Authority.</p> <p>4) The accounts of the Authority as certified by the firm of Chartered Accountants together with the audit report thereon, shall be placed before the General Body of the Authority.</p> <p>5) UP Government shall have the power to conduct special audit or performance audit of the Fund and of the Authority.</p>
37	<b>Annual Report</b>	<p>1) An annual report of the proceedings of the authority and all work undertaken during the year shall be prepared for the information of the Governing Body. This report and the audited accounts of the authority shall be placed before the authority at the annual general meeting.</p>
38.	<b>Monitoring and evaluation of the works</b>	<p>1) An independent system for concurrent monitoring and evaluation of the works implemented in the State utilizing the funds available shall be evolved and implemented to ensure effective and proper utilization of funds;</p>
39	<b>Property of the Authority</b>	<p>All property of the Authority shall belong to the Authority itself.</p> <p>The income and the property of the Authority shall only be applied towards the promotion of the objectives set forth in the memorandum of association of the Authority as enumerated below subject to such terms and conditions as the Governing Body may impose in respect of expenditure to be incurred from grants sanctioned to the Authority from time to time.</p> <p>a) Seek and receive grants, loans and such other goods and materials as the Government of India or GoUP may sanction from time to time.</p> <p>b) Provide funds to the relevant units/wings/ departments/ agencies of the authority for disbursement to public and private sectors.</p> <p>c) Organize and arrange for supply of equipments, and other inputs to the units of the authority and/or departments/ agencies.</p> <p>d) Arrange and organize training and infrastructural</p>

		<p>support to government and non-government sectors.</p> <p>e) Draw, accept, make, endorse, discount, and negotiate with the GoI any other promissory notes, bills of exchange, cheques or other negotiable instruments.</p> <p>f) Invest the funds or the money entrusted to the authority as per the specific terms of the grants received.</p> <p>g) Purchase, take on lease, accept as gift, construct or otherwise acquire any property, movable or immovable wherever suitable which may be necessary.</p> <p>h) Employ the grant directly or indirectly to other institutions/persons to further the programme to be undertaken/supported by the authority.</p> <p>i) To enter into contract with any Government or Authority, Local self government or authority, non government organizations, financing or otherwise that the authority may deem desirable to obtain and carry out, exercise and comply with the agreement, rights, privileges and concessions so required in furtherance of the object of the authority.</p>
40.	<b>Suits and proceedings</b>	<p>The Authority may sue or be sued in the name of the Authority through its Chief Executive Officer.</p> <p>a) No suit or proceeding shall lie for reason of any vacancy or change in the address of the office of Chief Executive Officer or any office bearer of the Authority.</p> <p>b) Every decree or order against the Authority in the suit or proceedings shall be executable against the property of the Authority and not against the person or the property of any office bearer Authority.</p> <p>Nothing in sub rule (b) above shall exempt office bearer of the Authority from any criminal liability under the Act, or entitle him to claim any contribution from the property of the Authority in respect of any fine to be paid by them on conviction by a criminal court.</p>
41.	<b>Alternation in the name of Authority</b>	<p>Name of the Authority may be altered by the procedure described below :</p> <p>a) The Executive Committee shall submit the proposition for such alteration to the members of the Authority in a written printed report.</p> <p>b) The Governing Body shall convene a special general meeting of the members of the Authority according to these rules for the consideration of the said</p>

		<p>proposition.</p> <p>c) Such report may be delivered or sent by post to every member of the Authority ten clear days previous to such special general meeting as foresaid;</p> <p>d) Such proposition should be agreed to by the votes of three-fifth of the members of the Authority present in special general meeting as aforesaid.</p>
42.	<b>Bye-laws</b>	The Governing Body shall frame bye-laws not inconsistent with these rules for the administration and management of the affairs of Authority and likewise add amend alter or rescind any bye-laws so framed. The minister of Department of Environment, Forest and Climate Change, Uttar Pradesh will be authorized to approve any changes in the objectives, basic structure etc of the authority, if needed.
43.	<b>First bye-laws of the Authority</b>	The Governing Body shall be responsible for having first bye-laws made. These bye-laws should be consistent with the rules for administration and management of the affairs of Authority.
44.	<b>Service Rules</b>	The Service Rules for all employees of the Authority shall be framed and enforced by the Governing Body with the prior approval of the Government. Till such time as the service rules are enforced, Resolutions of the Governing Body shall be applicable for all its employees.
45.	<b>Budget</b>	<p>(i) The annual budget of the Authority shall be prepared by the Member Secretary and shall be placed before the Governing Body in the month of February of each preceding year.</p> <p>(ii) On receipt of the budget proposals and the report from the Member Secretary, the Governing Body shall consider the same and accord their approval thereto, subject to such modifications as it may like to make therein.</p> <p>(iii) Upon approval of the Governing Body, the budget shall be send to the Government for the releases.</p>
46.	<b>Common Seal and Suits</b>	The Authority shall have a common seal.
47.	<b>Disposal of Immovable Property</b>	No Immovable property of the Authority shall be disposed of in any manner whatsoever without the approval of the Government.
48.	<b>Review of Works and Progress</b>	The Government may appoint one or more persons to review the work and progress of the Authority and hold enquiries into the affairs thereof and to report thereon in such manner as the Government may stipulate. Upon receipt of any such report the Government may take such

		action and issue such directions as it may consider necessary in respect of any of the matters dealt within the report, and the Authority, shall be bound to comply with such directions.
49.	<b>Directives of Governor</b>	<p>(i) The Governor of Uttar Pradesh may from time to time, issue directives to the Authority as to the exercise and performance of its functions in matters involving the security of the State of substantial public interest and such other directives as he may consider necessary in regard to its functions. The Authority shall give immediate effect to the directive(s) if any issued as above: and</p> <p>(ii) The Governor of Uttar Pradesh may call for such returns, accounts and other information with respect to the properties and activities of the Authority as may be required by him from time to time.</p>
50.	<b>Taking Over of the Authority</b>	In case the Authority does not function properly, the Government shall have the power to take over the assets of the Authority, and assume direct management of the Authority.
51.	<b>Winding up of the Authority</b>	If on the winding up or dissolution of the Authority, there shall remain, after the settlement of its debts and liabilities, any money or property, the same shall not be paid or delivered to any member of the Authority but shall be disposed of in such manner as the Government may determine in this behalf in accordance with the provisions of the Act.
52.	<b>Modification of the Purpose of the Authority</b>	<p>Subject to prior approval of the Government, the Authority may amend any purpose or purposes for which it is established:</p> <p>Provided that it carries out the procedure prescribed there for in the Act.</p>
53.	<b>Modification of the Rules</b>	These Rules or Rules made by the Governing Body hereafter may be amended, cancelled or altered with the prior approval of the Government at any time by a resolution passed by a majority of three-fifth of the members present at any meeting of the Governing Body duly convened for the purpose.
54.	<b>Contracts</b>	<p>(i) All contracts for and on behalf of the Authority shall be expressed to be made in the name of the Authority.</p> <p>(ii) No contract for the sale, purchase or supply of any goods or materials shall be made or financial agreement entered into for and on behalf of the Authority with any member of the Authority or the Governing Body or Executive Committee or his relative or a firm in which such member or his relative is a partner or share-</p>

		holder or any other partner in such a firm or a private company of which the member is a member or Director.
55.	Creating of Post in Authority	The Authority shall seek permission of Government for creation of any post in Authority. Supporting staff on contract basis can be engaged with the approval of the Governing Body.
56.	Records of the Authority	(i) The Authority shall keep in its registered office proper books of accounts, in which following should be entered accurately: <ul style="list-style-type: none"> <li>a) All sums of money received and the source thereof all sums of money expended by the Authority and the object or purpose for which such sums are expended.</li> <li>b) The Authority's assets and liabilities.</li> </ul> (ii) The other records of Authority will be: - <ul style="list-style-type: none"> <li>a) Agenda Register</li> <li>b) Membership Register</li> <li>c) Proceeding Register</li> <li>d) Cash Book</li> <li>e) Records of the employees of the Authority.</li> </ul>

2- उक्त "उत्तर प्रदेश क्लीन एयर मैनेजमेन्ट प्रोजेक्ट अथारिटी" - विशेष प्रयोजन वाहन (SPV) का पंजीकरण सोसायटी रजिस्ट्रीकरण अधिनियम, 1860 के अन्तर्गत किया जायेगा।

( अनिल कुमार )  
प्रमुख सचिव।


संख्या एवं दिनांक तदैव

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- सचिव, आर्थिक कार्य विभाग, वित्त मंत्रालय, भारत सरकार, नई दिल्ली।
- 2- सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली।
- 3- स्टॉफ ऑफिसर, मुख्य सचिव, उ० प्र० शासन।
- 4- अपर मुख्य सचिव/प्रमुख सचिव, वित्त, कृषि, कृषि शिक्षा एवं अनुसंधान, पशुपालन, अतिरिक्त ऊर्जा, प्राविधिक शिक्षा, उच्च शिक्षा, व्यवसायिक शिक्षा, कौशल विकास और उद्यमशीलता, चिकित्सा, स्वास्थ्य एवं परिवार कल्याण, नियोजन, सूक्ष्म, लघु एवं मध्यम उद्यम एवं निर्यात प्रोत्साहन, अवस्थापना एवं औद्योगिक विकास, ग्राम्य विकास,

नगर विकास, परिवहन, खनन एवं भूतत्व खनिकर्म, आवास एवं शहरी नियोजन, लोक निर्माण, पंचायती राज, बाह्य सहायतित परियोजना विभाग, 30 प 0 शासन।

- 5- प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, 30 प 0, लखनऊ।
- 6- अध्यक्ष, 30 प 0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 7- कण्ट्री डायरेक्टर, इण्डिया, वर्ल्ड बैंक।
- 8- समस्त मण्डलायुक्त/जिलाधिकारी, 30 प 0।
- 9- महानिदेशक, द एनर्जी एण्ड रिसोर्स इंस्टीट्यूट (TERI), नई दिल्ली।
- 10- निदेशक, पर्यावरण, 30 प 0, लखनऊ।
- 11- हेड ऑफ पीएमसी (TERI)।
- 12- सदस्य सचिव, 30 प 0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 13- समस्त अनुभाग, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, 30 प 0 शासन।
- 14- गार्ड फाइल।

आज्ञा से,  
  
( सुशान्त शर्मा )  
सचिव।



**GFR 12 – A**  
[(See Rule 238 (1))]

**FORM OF UTILIZATION CERTIFICATE  
FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION**

UTILIZATION CERTIFICATE FOR THE YEAR 2019-2020 in respect  
of recurring/non-recurring  
GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

1. Name of the Scheme – **NATIONAL CLEAN AIR PROGRAMME (NCAP) FOR BAREILLY CITY**
2. Whether recurring or non-recurring grants - Recurring grants
3. Grants position at the beginning of the Financial year
  - (i) Cash inHand/Bank – **NIL**
  - (ii) Unadjusted advances - **NIL**
  - (iii) Total - **NIL**
4. Details of grants received, expenditure incurred and closing balances: (Actuals, Rs in Lacs)

Unspent Balances of Grants received years [figure as at Sl. No. 3 (iii)]	Interest Earned thereon	Interest deposited back to the Government	Grant received during the year			Total Available funds (1+2-3+4)	Expenditure incurred	Closing Balances (5-6)
			Sanction No. (i)	Date (ii)	Amount (iii)			
1	2	3	4			5	6	7
			Q-16017/41/2019-CPA	05.08.2019	12	20	0	20
			Q-16017/41/2019-CPA	27.03.2020	8			

Component wise utilization of grants:

Grant-in-aid- General	Grant-in-aid- Salary	Grant-in-aid-creation of capital assets	Total

Details of grants position at the end of the year

- (i) Cash inHand/Bank : **Rs. 20 Lacs**  
 (ii) Unadjusted Advances **NIL**  
 (iii) Total : **Rs. 20 Lacs**

*A*

*Kaushik*  
(पंकज कौशिक)  
लेखा-प्रवर्तनी



**GENERAL FINANCE RULES 2017**  
Ministry of Finance  
Department of Expenditure

Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:

- (i) The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
- (ii) There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
- (iii) To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
- (iv) The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
- (v) The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.
- (vi) The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
- (vii) It has been ensured that the physical and financial performance under **National Clean Air Program for Bareilly City** has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure – I duly enclosed.
- (viii) The utilization of the fund resulted in outcomes given at Annexure – II duly enclosed (to be formulated by the Ministry/Department concerned as per their requirements/specifications.)
- (ix) Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure – II (to be formulated by the Ministry/Department concerned as per their requirements/specifications).

Date:

Place: Lucknow

  
(Parkaj Kaushik)

Incharge Accounts



(Ajay Kumar Sharma)  
**Member Secretary**

Uttar Pradesh Pollution Control Board

[See Rule 238(1)]

**FORM OF UTILIZATION CERTIFICATE  
FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION**

**Name of the Grantee Organization: Bareilly City**

**UTILIZATION CERTIFICATE FOR THE PERIOD FROM 2023-04-01 TO 2024-03-31**

respect

of recurring/non-recurring

GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

1. Name of the Scheme: National Clean Air Programme (NCAP)
2. Whether recurring or non-recurring grants: Recurring
3. Grants position at the beginning of the financial year, 2023\_24
  - i. Cash in Hand/Bank: 233291300
  - ii. Unadjusted advances: 0
  - iii. Total: 233291300

4. Details of grants received, expenditure incurred and closing balances: (Actuals)

Unspent Balances of Grants received years 2022-23	Interest Earned thereon	Interest deposited back to the Govt	Grant received during the year 2023_24			Total Available funds	Expenditure incurred	Closing Balances
			Sanction No.	Date	Amount			
1	2	3	4			5	6	7
			i	ii	iii			
233291300	7899975.00	9023312.00	CPW-G027(17)/2/2023-CP	2023-09-18 00:00:00	482200000	714367963	247716806	466651157

5. Component wise utilization of grants:

	Grant-in-aid-General (Rs. in crores)	Grant-in-aid-Salary (Rs. in crores)	Grant-in-aid-creation of capital assets (Rs. in crores)	Total (Rs. in crores)
Grant Received	482200000	0	0	482200000
Carried forward from Prev. F.Y	233291300	0	0	233291300
Less: Utilised	247716806	0	0	247716806
Balance	467774494	0	0	467774494

Details of grants position at the end of the year

- i. Cash in Hand/Bank: 466651157
- ii. Unadjusted advances: 0
- iii. Total: 466651157

6. Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:
  - i. The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
  - ii. There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
  - iii. To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
  - iv. The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
  - v. The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.
  - vi. The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
  - vii. It has been ensured that the physical and financial performance under National Clean Air Programme (NCAP) has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure - I duly

# 8996

enclosed.

- viii. The utilization of the fund resulted in outcomes given at Annexure - II duly enclosed (to be formulated by the Ministry/ Department concerned as per their requirements/ specifications.)
- ix. Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure - I (to be formulated by the Ministry/Department concerned as per their requirements/ specifications).

**Name** :ANURAG SINGH

**Designation** :ACCOUNT OFFICER

**Date** :15-May-2024

**Place** :Bareilly

# 8997 FORM GFR 12 - A

[See Rule 238(1)]

## FORM OF UTILIZATION CERTIFICATE

### FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION

Name of the Grantee Organization: Bareilly City

### UTILIZATION CERTIFICATE FOR THE PERIOD FROM 2022-04-01 TO 2023-03-31

respect

of recurring/non-recurring

### GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

1. Name of the Scheme: National Clean Air Programme (NCAP)
2. Whether recurring or non-recurring grants: Recurring
3. Grants position at the beginning of the financial year, 2022\_23
  - i. Cash in Hand/Bank: 20920000
  - ii. Unadjusted advances: 0
  - iii. Total: 20920000
4. Details of grants received, expenditure incurred and closing balances: (Actuals)

Unspent Balances of Grants received years 2021-22	Interest Earned thereon	Interest deposited back to the Govt	Grant received during the year 2022_23			Total Available funds	Expenditure incurred	Closing Balances
			Sanction No.	Date	Amount			
1	2	3	4			5	6	7
			i	ii	iii			
20920000	1123337.00	0	Q-16017/144/2021-CPA	2022-09-30 00:00:00	214000000	252343337	19052036	233291301
			Q-16017/135/2021-CPA	2023-03-27 00:00:00	16300000			

5. Component wise utilization of grants:

	Grant-in-aid-General (Rs. in crores)	Grant-in-aid-Salary (Rs. in crores)	Grant-in-aid-creation of capital assets (Rs. in crores)	Total (Rs. in crores)
Grant Received	230300000	0	0	230300000
Carried forward from Prev. F.Y	22043337	0	0	22043337
Less: Utilised	19052036	0	0	19052036
Balance	233291301	0	0	233291301

Details of grants position at the end of the year

- i. Cash in Hand/Bank: 233291301
- ii. Unadjusted advances: 0
- iii. Total: 233291301

6. Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:
  - i. The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
  - ii. There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
  - iii. To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
  - iv. The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
  - v. The benefits were extended to the intended beneficiaries in such areas/districts where the scheme was intended to operate.

  
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- vi. The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
- vii. It has been ensured that the physical and financial performance under National Clean Air Programme (NCAP) has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure - I duly enclosed.
- viii. The utilization of the fund resulted in outcomes given at Annexure - II duly enclosed (to be formulated by the Ministry/ Department concerned as per their requirements/ specifications.)
- ix. Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure - I (to be formulated by the Ministry/Department concerned as per their requirements/ specifications).

**Name** :ANURAG SINGH

**Designation** :ACCOUNT OFFICER

**Date** :07-Feb-2024

**Place** :Bareilly

  
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**GFR 12 – A**  
 [(See Rule 238 (1))]

**FORM OF UTILIZATION CERTIFICATE  
FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION**

 UTILIZATION CERTIFICATE FOR THE YEAR 2021-2022 in respect  
 of recurring/non-recurring  
 GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

- Name of the Scheme – **NATIONAL CLEAN AIR PROGRAMME (NCAP) FOR BAREILLY CITY**
- Whether recurring or non-recurring grants - Recurring grants
- Grants position at the beginning of the Financial Year
  - Cash inHand/Bank – **Rs. 209.20 Lacs**
  - Unadjusted advances - **NIL**
  - Total - **Rs. 209.20 Lacs**
- Details of grants received, expenditure incurred and closing balances: (Actuals, Rs in Lacs)

Unspent Balances of Grants received years [figure as at Sl. No. 3 (iii)]	Interest Earned thereon	Interest deposited back to the Government	Grant received during the year			Total Available funds (1+2-3+4)	Expenditure incurred	Closing Balances (5-6)
			Sanction No. (i)	Date (ii)	Amount (iii)			
1	2	3	4			5	6	7
209.20	-	-	-	-	-	209.20	-	209.20

Component wise utilization of grants:

Grant-in-aid- General	Grant-in-aid- Salary	Grant-in-aid-creation of capital assets	Total

Details of grants position at the end of the year

- Cash inHand/Bank : **Rs. 209.20 Lacs**
- Unadjusted Advances **NIL**
- Total : **Rs. 209.20 Lacs**

*Raushk*  
 (पंकज कौशिक)  
 लेखा-प्रभारी

*A*  
 Ajay Kumar Sharma  
 Member Secretary  
 UP Pollution Control Board




**GENERAL FINANCE RULES 2017**  
Ministry of Finance  
Department of Expenditure

Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:

- (i) The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
- (ii) There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
- (iii) To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
- (iv) The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
- (v) The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.
- (vi) The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
- (vii) It has been ensured that the physical and financial performance under **National Clean Air Program for Bareilly City** has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure – I duly enclosed.
- (viii) The utilization of the fund resulted in outcomes given at Annexure – II duly enclosed (to be formulated by the Ministry/Department concerned as per their requirements/specifications.)
- (ix) Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure – II (to be formulated by the Ministry/Department concerned as per their requirements/specifications).

Date: 02.05.2022

Place: Lucknow

  
(Pankaj Kaushik)  
Incharge Accounts

  
(Ajay Kumar Sharma)  
**Member Secretary**  
Uttar Pradesh Pollution Control Board


**GFR 12 – A**  
 [(See Rule 238 (1))]

**FORM OF UTILIZATION CERTIFICATE  
FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION**

 UTILIZATION CERTIFICATE FOR THE YEAR 2020-2021 in respect  
 of recurring/non-recurring  
 GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

- Name of the Scheme – **NATIONAL CLEAN AIR PROGRAMME (NCAP) FOR BAREILLY CITY**
- Whether recurring or non-recurring grants - Recurring grants
- Grants position at the beginning of the Financial year
  - Cash inHand/Bank – **Rs. 20 Lacs**
  - Unadjusted advances - **NIL**
  - Total - **Rs. 20 Lacs**
- Details of grants received, expenditure incurred and closing balances: (Actuals, Rs in Lacs)

Unspent Balances of Grants received years [figure as at Sl. No. 3 (iii)]	Interest Earned thereon	Interest deposited back to the Government	Grant received during the year			Total Available funds (1+2-3+4)	Expenditure incurred	Closing Balances (5-6)
			Sanction No. (i)	Date (ii)	Amount (iii)			
1	2	3	4			5	6	7
20	-	-	Q-16017/41/2019-CPA	25.03.2021	190	210	0.8	209.20

Component wise utilization of grants:

Grant-in-aid–General	Grant-in-aid–Salary	Grant-in-aid–creation of capital assets	Total

Details of grants position at the end of the year

- Cash inHand/Bank : **Rs. 209.20 Lacs**
- Unadjusted Advances **NIL**
- Total : **Rs. 209.20 Lacs**

 (पंकज कौशिक)  
 लेखा-प्रभारी



**GENERAL FINANCE RULES 2017**  
Ministry of Finance  
Department of Expenditure

Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:

- (i) The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
- (ii) There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
- (iii) To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
- (iv) The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
- (v) The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.
- (vi) The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
- (vii) It has been ensured that the physical and financial performance under **National Clean Air Program for Bareilly City** has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure – I duly enclosed.
- (viii) The utilization of the fund resulted in outcomes given at Annexure – II duly enclosed (to be formulated by the Ministry/Department concerned as per their requirements/specifications.)
- (ix) Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure – II (to be formulated by the Ministry/Department concerned as per their requirements/specifications).

Date:

Place: Lucknow

  
(Pankaj Kaushik)

Incharge Accounts



(Ajay Kumar Sharma)  
Member Secretary

Uttar Pradesh Pollution Control Board


**GFR 12 – A**  
 [(See Rule 238 (1))]

**FORM OF UTILIZATION CERTIFICATE  
FOR AUTONOMOUS BODIES OF THE GRANTEE ORGANIZATION**

 UTILIZATION CERTIFICATE FOR THE YEAR 2019-2020 in respect  
 of recurring/non-recurring  
 GRANTS-IN-AID/SALARIES/CREATION OF CAPITAL ASSETS

- Name of the Scheme – **NATIONAL CLEAN AIR PROGRAMME (NCAP) FOR BAREILLY CITY**
- Whether recurring or non-recurring grants - Recurring grants
- Grants position at the beginning of the Financial year
  - Cash inHand/Bank – **NIL**
  - Unadjusted advances - **NIL**
  - Total - **NIL**
- Details of grants received, expenditure incurred and closing balances: (Actuals, Rs in Lacs)

Unspent Balances of Grants received years [figure as at Sl. No. 3 (iii)]	Interest Earned thereon	Interest deposited back to the Government	Grant received during the year			Total Available funds (1+2-3+4)	Expenditure incurred	Closing Balances (5-6)
			Sanction No. (i)	Date (ii)	Amount (iii)			
1	2	3	4			5	6	7
			Q-16017/41/2019-CPA	05.08.2019	12	20	0	20
			Q-16017/41/2019-CPA	27.03.2020	8			

Component wise utilization of grants:

Grant-in-aid- General	Grant-in-aid- Salary	Grant-in-aid-creation of capital assets	Total

Details of grants position at the end of the year

- Cash inHand/Bank : **Rs. 20 Lacs**
- Unadjusted Advances **NIL**
- Total : **Rs. 20 Lacs**

**Kaushik**  
 (पंकज कौशिक)  
 लेखा-प्रवर्तनी



**GENERAL FINANCE RULES 2017**  
Ministry of Finance  
Department of Expenditure

Certified that I have satisfied myself that the conditions on which grants were sanctioned have been duly fulfilled/are being fulfilled and that I have exercised following checks to see that the money has been actually utilized for the purpose for which it was sanctioned:

- (i) The main accounts and other subsidiary accounts and registers (including assets registers) are maintained as prescribed in the relevant Act/Rules/Standing instructions (mention the Act/Rules) and have been duly audited by designated auditors. The figures depicted above tally with the audited figures mentioned in financial statements/accounts.
- (ii) There exist internal controls for safeguarding public funds/assets, watching outcomes and achievements of physical targets against the financial inputs, ensuring quality in asset creation etc. & the periodic evaluation of internal controls is exercised to ensure their effectiveness.
- (iii) To the best of our knowledge and belief, no transactions have been entered that are in violation of relevant Act/Rules/standing instructions and scheme guidelines.
- (iv) The responsibilities among the key functionaries for execution of the scheme have been assigned in clear terms and are not general in nature.
- (v) The benefits were extended to the intended beneficiaries and only such areas/districts were covered where the scheme was intended to operate.
- (vi) The expenditure on various components of the scheme was in the proportions authorized as per the scheme guidelines and terms and conditions of the grants-in-aid.
- (vii) It has been ensured that the physical and financial performance under **National Clean Air Program for Bareilly City** has been according to the requirements, as prescribed in the guidelines issued by Govt. of India and the performance/targets achieved statement for the year to which the utilization of the fund resulted in outcomes given at Annexure – I duly enclosed.
- (viii) The utilization of the fund resulted in outcomes given at Annexure – II duly enclosed (to be formulated by the Ministry/Department concerned as per their requirements/specifications.)
- (ix) Details of various schemes executed by the agency through grants-in-aid received from the same Ministry or from other Ministries is enclosed at Annexure – II (to be formulated by the Ministry/Department concerned as per their requirements/specifications).

Date:

Place: Lucknow

  
(Pankaj Kaushik)

Incharge Accounts



(Ajay Kumar Sharma)  
**Member Secretary**

Uttar Pradesh Pollution Control Board